Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri A. K. Sen on the 14th December, 1957, namely:

"That the Parliament (Prevention of Disqualification) Bill, 1957, be referred to a Joint Committee of the Houses consisting of 30 members: 20 from this House, namely, Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri M. R. Krishna, Shri Dharanidhar Basumatari, Shri Rajeshwar Patel, Shri Rohan Lal Chaturvedi, Shri M. K. Jinachandran, Shri Ram Sahai Tiwari, Shri P. Subbiah Ambalam, Shri H. Siddananjappa, Shri Panna Lal, Shri J. Rameshwar Rao, Shri S. R. Damani, Shri Shivram Rango Rane, Shri Bimal Comar Ghose, Shri Surendra Mahanty, Shri Braj Raj Singh, Shri Aurobindo Ghosal, Shri S. Easwara Iyer; and Shri Asoke K. Sen and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee".

One hour and seven minutes have been taken already. Shri Raghubir Sahai may continue his speech.

Shri Raghubir Sahai (Budaun): The other day before the House adjourned I had discussed the case of sheriffs and I had pointed out that in England they had both administrative as well as executive duties. Pandit Thakur Das Bhargava was then acting as Chairman, and he pointed out that these duties which I had enumerated had to be discharged by a sheriff in England, were not foisted upon a sheriff here, and so he said for that very reason sheriffs were going to be exempted, from this disqualification.

I could not trace the relevant Acts in the Library which can show these sheriffs in Calcutta, Bombay and Madras were appointed and whether they were getting any emoluments or not, but I could find out from the Sheriff of Calcutta (Powers of Custody) Act of 1931 that the sheriff there had the power to take any person in his lawful custody to or from the Presidency Jail of Calcutta. From another Act, the Sheriff's Fees Act, 1852, I found that the sheriffs are empowered to keep in their possession and to dispose of properties that are entrusted to them by civil courts. Also, from the Civil Procedure Code I find in the definition of a public officer that these sheriffs are public officers to all intents and purposes because they have got powers to keep the property in their possession and to dispose of the same according to the order of the court. Also, the sheriff can keep in his custody people who are entrusted to his care. So, for all practical purposes, the sheriff is a jailor or is a custodian of property. He may or may not get emoluments. That is an entirely different matter. Why should he be exempted from this disqualification, I do not understand?

When I look at the report of the Pandit Thakur Das Bhargava Com-

[Shri Raghubir Sahai]

mittee, I find that at page 24 they have argued that having regard to the prevailing conditions in India, honorary magistrates, Justices of Peace, revenue officers, munsifs or judges need not be exempted from disqualification, because in their opinion:

> "These posts confer great influence and prestige on the incumbent and, therefore, the only fact that they are honorary servants should not weigh with the Committee in saving them from disqualification."

I submit that these remarks of the committee will apply on all fours to the sheriffs as well. So, it will be worth while for the Joint Committee to consider whether sheriffs should enjoy this exemption or not

Then, there is the case of pensioners. I find that no mention has been made of pensioners, and nothing has been said as to whether they should enjoy this exemption or not. In England, as far back as 1941, a Select Committee had been constituted to enquire into this matter, and that Select Committee came to the conclusion that pensioners should be given this exemption. On that analogy, it may follow that in India too, the pensioners may be exempted. But I feel that the conditions here are altogether different. We find from experience that Government pensioners cannot discharge their duties either in Parliament or in an elected State legislature independently. Moreover, why should they enjoy two emoluments, the benefit of their pension as well as the emoluments and the amenities that would be given to them if they come to Parliament or a State legislature? In case the consensus of opinion is that the pensioners should be given this exemption, then I submit that it would be worth while for the Joint Committee to consider the point that they should forgo their pension and should rest content with the emoluments and amenities that would be available to them from Parliament or a State Legislature.

The Law Minister, in the speech that he made in moving this motion, referred to part-time teachers and part-time medical practitioners. He considered that it would be worth while if their services could be utilised in a legislature. This question was thoroughly considered by Pandit Thakur Das Bhargava Committee. I would invite your attention to certain observations made in the report of that committee, at page 31:

> "The Committee, in their examination, came across cases of persons who are serving under Government as part-time professors, lecturers, instructors or teachers in Government educational institutions, medical practitioners rendering part-time service in Government institutions etc. All these functionaries receive remuneration from Government which can undoubtedly be construed as profit. The offices that they hold can be termed as offices of profit. The Committee, after due consideration of the question whether such part-time workers should be exempted from disqualification came to the conclusion that their membership of Parliament would be incompatible with and harmful to the duties, though part-time, which they are called upon to discharge. Hence, the Committee recommend that such office-holders should not be exempted from disqualification.".

I am really sorry that these weighty arguments that were advanced by the members of that committee were not taken into consideration by those who drafted this Bill. I hope that when the question of the exemption of these part-time lecturers and medical practitioners would be considered by the Joint Committee to which this Bill is going to be referred, the observations of the Pandit

Thakur Das Bhargava Committee in this regard will be taken due note of.

Lastly, as I said in the very beginning, this Bill is not a comprehensive Bill, and what is intended at the present moment is that a comprehensive Bill should be introduced. So, in my humble opinion when a Bill of this kind is placed before the House, nothing should be left vague in it lest people should grope in the dark.

As I pointed out the other day, along with the draft Bill which was introduced in the House of Commons, and which has been quoted in the report of the committee to which I have referred, there were several schedules enumerating the judicial offices disqualifying for membership, miscellaneous offices disqualifying for membership, paid offices under the Crown, ministerial offices, offices disqualifying for particular constituencies and offices involving no disqualification. Unless and until, along with this Bill, you provide also schedules indicating the categories of persons or committees or offices that come within this disqualification or that are excluded from this disqualification, no useful purpose would be served by having this Bill passed

There is also another lacuna in this Bill. Suppose a person incurs disqualification. There is no provision of this Bill to say what the effect of that disqualification will be, and how in certain cases that disqualification can be removed. In the House of Commons Bill we find that a clause of that nature has been provided

In conclusion, I would say that we hold our Law Minister in very high esteem. I would simply request him that an important Bill of this kind should be worthy of him and worthy of this House. I hope that the considerations which have been placed before this House in the course of the discussions will be taken into consideration by the Joint Select Committee.

Shri Nath Pai (Rajapur): Had I not been present on Saturday listening to the speech of the Law Minister, I would have found it extremely difficult to persuade myself that Shri A. K. Sen would take it on himself to introduce a Bill which if we allow it be passed in the form in which he thought it fit to introduce in this House would be very seriously impugning the dignity and independence of this House. It will be far from me to try to tell him some of the basic principles which are involved in the Bill. I share the regard which the hon. Member who preceded me holds for our Law Minister.

I think one of the cardinal tenets which we have accepted in accepting or undertaking to work democracy in this country is that there will be always a complete separation of the functions of the judiciary, the executive and the legislature. If we really are to be loyal to this principle, we must take every care that there is no kind of crossing and overlapping of the functions of these three arms of the State.

Now, there are some luminaries of the executive whom he is trying to bring into this House.

I will, with your permission, confine my attention to seeing why in time past, the predecessors of this House in authority had tried to take care to see that those who depended on the executive for their living, on whom the executive was in a position to exercise authority of any type should not come and try to participate in the decisions which the House took as the sovereign guardian of the will of the nation. Now, a reference was made the other day to this. Who are these people? Before saying anything about the office of profit and the evolution of that conception in our country, I should like to ask for some clarification, seeing the ambiguity in which some of the paragraphs are couched. I feel that this Bill was very hastily conceived, and things hastily conceived lead to very dangerous results.

[Shri Nath Pai]

What exactly is meant by sub-clause (a) of clause 2—

"any office held by a Minister of the Union or for any State whether *ex-officio* or by name"?

We had a provision to that effect in the Act which he now purports to repeal, the Act of 1953. I tried to apply my little knowledge of law to this and I do not know under what canon of law we can introdue this, unless he means that the Minister will be holding some other office apart from Ministership. Is it intended that the Ministers will be holding more than one office? Will they be drawing remuneration from more than one office?

Then there is a very interesting thing. I happen to be the Whip of my Party. In sub-clause (b) of clause 2 is mentioned the office of the Chief Whip or a Deputy Chief Whip. Is it intended to provide remuneration for the Chief Whip or Deputy Chief Whip of the party? Of course, I am aware of the fact that the Chief Whip here happens to be the Minister of Parliamentary Affairs. But I think he draws his emoluments in his capacity as Minister of Parliamentary Affairs and not as the Chief Whip. If the Chief Whip is not to draw any salary or remuneration or emoluments from the Government, why is this provision introduced here? What are the intentions behind this introduction?

I would like to point out the criteria which the Supreme Court has laid down. There we will get the basic principles. In cases after cases, the Supreme Court has thought it fit in defining offices of profit to say that he holds an office of profit who holds it during the pleasure of the executive. And this is the most important thing against which we have to guard. Not only does he draw his remuneration from that office, but the more important criterion that has been applied is that he remains subject to removal by the State. If it is so, we know what happens—anybody who holds office during the executive's pleasure sitting here and trying to help to pass laws.

The main function of a Member of Parliament—I think he will not disagree with me—will be that. He controls the Executive. Is he seriously proposing to interfere with that? I will be referring, of course, to the Report on which he has based recommendations partially. I think the conception of our parliamentary democracy here will be control of the executive by Parliament. That is the main function which we have undertaken here. Now, if members of the executive come not directly coming, of course, but these are small arms of the executive—if these luminaries like *patels*, Home Guard Commandants and others come in what is the position? I want to clear this point here. It has been our experience that offices like Home Guard Commandant's are offices of privilege patronage distributed liberally by the ruling party. I say that the Home Guard Commandant is an employee of the State in this sense that the ruling party—I repeat it—has distributed such offices as a kind of patronage. I think it will be very unhealthy if they are allowed to come here, when they depend for their continuance in office on the pleasure of the ruling party and of the executive. It does not matter which Party is in power. We have to go to the principles that are involved in bringing such people to legislate for us.

I was referring to the guiding prinples. One is control of the executive. Can the executive be controlled if its own members, not directly elected members, but quasi-members, as we may describe them, come here to do that function? It is beyond me to understand. They may be tehsildars, *lambardars, malguzars* or *patels* or *deshmukhs*.. Very satirical references have been made to them. I

do not denigrate the office of any Indian. We accept the equality of all Indians in the eye of our law. They are as good citizens as I am. But it is the function which they undertake, as *malguzar* or *patel* or *deshmukh* that will seriously interfere with that watchfulness which will be required of a Member of Parliament. He has to be vigilant, watchful and fearless

Now, as regards those people, how brilliant has been their record? It is not as individuals that I am speaking of them but as the holders of these offices. Now have they discharged their duties, of *patel*, *lambardar*, *malguzar*—some of these are not familiar in our part of the country—and *deshmukh*? We know they have been 'yes-men'. But I think we must see to it that no attempt is made to fill this House with 'yes-men' for the executive. We shall not allow that, if we can prevent such a thing happening here.

Therefore, the Supreme Court decided what an office of profit is. These are the criteria that have been applied in cases after cases—I will be reading them for his ready reference One is that which involves an appointment by the State in one form or another. It applies to the new categories which he has introduced—it applies to most of them. The next is that it carries emoluments payable mostly periodically. That qualification is satisfied here. Then the other criteria are: it is for a limited period, it is terminable, it is not assignable, it is not heritable and the holder of the office must be *sui juris*. The last one is unimportant. But as regards the others, the executive exercises some kind of control over the whole of those offices. As such, it impinges on the principle of separation of the functions of the judiciary, executive and the legislature.

It is true that our Constitution does not say anything specifically about that. The only thing it says is that Parliament from time to time shall legislate. So once these principles have been given to us, we shall have to exercise the utmost care in guarding this inviolable principle of the separation of the functions of the executive and the legislature.

The Committee, which was appointed because of the complexity of the problem and of the very delicate nature of it, has this to say on page 9:

> "It it thus clear that the concept of office of profit disqualifying its holder, unless exempted by the Legislature, from being chosen as or for being a member of a representative legislature is an essential part of democracy which has to be guarded against the influence and authority of the executive".

The point which I am trying to bring to notice and which the Committee has accepted, is that the influence of the executive must not be allowed to come into this House in one form or in another form. This is what his worthy predecessor had to say about this matter:

> "For instance, if the office is one to which some power or patronage is attached"—I would like Shri A. K. Sen to bear in mind the words of his own predecessor—"if the office is one in which the holder is entitled to exercise executive functions, an office of dignity, of honour that might be regarded also an office of profit, the idea being that Government must not be in a position to seduce a Member of Parliament by placing him in a position"—and that is what will be happening if we go ahead with this list—"where he can exercise authority, where he thinks he is a somebody"—you know how much these *malguzars* and *deshmukhs* think of themselves; they are more than somebody—"and either he has got some money or he is otherwise made very important. All these temptations

[Shri Nath Pai]

must be removed. That being the object, the word 'profit' has been given a larger interpretation".

Then I will quote another worthy predecessor of his. It is from a speech of Dr. Ambedkar's, who also had something to do with this. I think he was a very vigilant guardian of these principles. He said that he could not lend himself to depart from these principles Here is the exact quotation:

"I personally think that that would involve a disqualification".

An office of this kind must be kept away

"because it may be regarded and interpreted as a fraud upon the Statute".

It is true that the Constitution has given the power to exempt such categories from time to time, as he said in the earlier part of his speech But we must exercise the utmost precaution in doing that, because:

"It may be regarded and interpreted as fraud upon the Statute, by getting a Member of Parliament to be appointed but to be paid by somebody else".

The man who pays the piper must determine the tune. If this is the kind of people who are going to come to this House, not directly but by the back-door, will they be basically loyal to us? Will they be basically loyal to this House, to the legislature? Will they carry the dignity and the independence which go with the office of Member of Parliament?

I will not be labouring this point any further; but there are one or two aspects which I should like to mention before I conclude. May I say that this is not just being eloquent about certain things. There are certain dangers which I not only feel, but there are certain dangers and there are greater men who think that these dangers will have to be vigilantly guarded against.

Sir Henry Maine said—and he is a good authority—and this is what he said:

"It is important to ponder over these questions. Parliamentary democracy, like liberty, cannot be taken for granted."

In introducing new elements we must be guided by their loyalty. We must not ignore the obvious fact that they will be subservient. We shall have to bear the words which an authority has brought to our notice:

"Sir Henry Maine wrote as early as in 1886 that his study of history did not bear out the assumption that a popular government had an indefinitely long time before it Experience rather tends to show that it is characterised by great fragility and that since its appearance all forms of Government have become more insecure than they were before"

If we carry out this kind of legislation, we will be seriously depreciating the basic principle of subservience of the executive to the legislature. There is the danger of legislators coming here who will be basically tending to be subservient to the executive

Before I conclude, I would like to point out to him this thing. Let us bear that in mind and not easily tamper with the independance and sovereignty of this House.

The *Manchester Guardian* had this to say:

"All that is happening" and I hope he will take these words to heart—

"All that is happening in Asia throws a spotlight on the Parlia-

ment in Delhi as the one institution of the kind which is working in an exemplary way."

Are you going lightly to tamper with this? This is the only institution that is now working in the whole and entire field of Asia....

Mr. Speaker: What is that book; written by whom?

Shri Nath Pai: It is *Parliament in India* written by Morris Jones who is a fairly good authority on constitutional matters.

The Manchester Guardian says:

"Pericles said that Athens was the School of Hellas Mr Nehru without boasting may say that Delhi is the School of Asia"

We shall not lightly tamper with it for the necessity of an emergency. This is my appeal to the hon. Minister. I hope the Select Committee will bear in mind these anxious thoughts which have been expressed from all sides of the House.

Mr. Speaker: Originally 4 hours had been allotted for this Bill under the impression that this is not going to the Select Committee. Now that it goes to the Select Committee, hon. Members will just indicate the several points which the Select Committee will have to take into consideration.

Hon. Members who are on the Select Committee will kindly not rise in their seats and try to catch my eye

Pandit Thakur Das Bhargava (Hisar): Sir, there is one difficulty with me. I have been mentioned as a member of the Select Committee in the motion made by the hon. Minister. But, I myself have given notice of an amendment to send this to the Select Committee as I felt that this Bill as it was moved would not be enough and I have something to say not as a member of the Select Committee but as the Chairman of a committee which had something to do with this Bill, which as an ordinary member I may not have an opportunity to say. Therefore, I had occasion to look into this question rather minutely. I would, therefore, beg of you to make an exception in my case as I have something to say as to what the Select Committee ought to do.

श्री सिंहासन सिंह (गोरखपुर) : अध्यक्ष महोदय, यह विधेयक जिस रूप में आज इस भवन के सामने है अगर उसी रूप मे इसको पास कर दिया गया तो शायद इस भवन के अनेक सदस्य, मंत्री और अधिकारी वर्ग की तरफ अपनी दृष्टि रखेंगे ताकि उनको कही न कही बैठने का कोई अन्य स्थान भी मिले । पार्लियामेंट के सदस्यों की ईमानदारी अक्षुण्ण हो, इसके लिये यह जरूरी हो जाता है कि हम ऐसी व्यवस्था बनाये रखें ताकि हमारे पार्लियामेंट के सदस्य का किसी मंत्री या किसी अधिकारी के पीछे रुझान ही न हो और उनको किसी प्रकार का कही से लाभ मिलने की आशा न हो ।

अभी हमने दस वर्षों के अन्दर इस तरीके के तीन विधेयक पास किये और मे माननीय मंत्री से यह कहना चाहता हू कि सारे एशिया के अन्दर भारत ही केवल एक ऐसा देश है जिसके कि प्रजातांत्रिक तरीको की ओर अन्य तमाम देशो की दृष्टि लगी हुई है और जो इस तरह के लोकतंत्र को अपने यहा चलाने मे समर्थ हो रहा है । लेकिन अगर हमने भी ऐसा कानून पास किया जैसा कि आज हमारे सामने पेश है और इस सदन के सदस्यो को इस तरह प्रलोभन उठाने का अवसर मिला तो भारत जो आज एशिया में प्रजातंत्री कार्यों में अग्रणी होने जा रहा है, वह शायद इस दौड़ में पीछे रह जायेगा और हमारा इस तरह का आचरण देश और सारे एशिया को गुमराह कर देगा । इसलिये इस दृष्टि से मैं खास तौर से जो भार्गव कमेटी बनी थी उसकी तरफ ध्यान दिलाना चाहता हूं । उसने पांच तरह के आफ़िसेज को कहा है कि यह पांच तरह के आफ़िसेज आफ़ प्राफ़िट माने जायें और उनको इसकी सुविधा नहीं मिलनी

[श्री सिंहासन सिंह]

चाहिये कि वे पार्लियामेंट के मेम्बर बन सकें। रिपोर्ट आफ दी कमेटी आफ आफिसेज आफ प्राफिट के पेज १४ पर पैरा ३६ में यह दिया हुआ है :

"Broadly speaking there are five categories of offices from the point of emoluments, which may be deemed to be offices of profit, namely:—

(i) Where a person is appointed to an office of profit and takes remuneration which may, when set against expenses or loss incurred by not being able to follow his ordinary avocation, be less.

(ii) Where a person is appointed to an office of profit even though he does not take remuneration.

(iii) Where a person is appointed to an office of profit although the payment of remuneration may have fallen into disuse.

(iv) Where a person is appointed to an office of profit which is not financed from Government funds.

(v) Where a person is appointed to an office which may not give any advantage by way of monetary gain but is an office which carries with it honour, influence or patronage."

इन पांचों दृष्टिकोणों से अगर हम देखें तो हम पायेंगे कि जितने आफिसेज आफ प्राफिट को हम इस विधेयक के द्वारा पार्लियामेंट की मेम्बरी के लिये डिस्क्वालफाइड होने से बचाना चाहते हैं ताकि वे आफिसेज किसी तरह से उनको होल्डर्स के पार्लियामेंट के मेम्बर बनने में किसी तरह से बाधक सिद्ध न हों, तो हम पायेंगे कि करीब करीब सब उसमें आ जाते हैं और शायद कोई ऐसे बचते हों जो उनके अन्दर न आ जाते हों। पहले हमने मंत्रियों को निकाला क्योंकि उनका निकाला जाना जरूरी था, पार्लियामेंटरी सेक्रेटरीज़ को निकाला लेकिन अब जिस रूप में हम विधेयक पास करने जा रहे हैं उसके अनुसार तो शायद ही कोई आफ़िस अलावा सिविल सर्विस को छोड़ कर, कोई ही ऐसा आफ़िस बचेगा जो इसके अन्दर न आजाता होगा।

आज हमारी सरकार एक वेलफेयर सरकार के नाते या सोशलिस्टिक पैटर्न के नाते बहुत सी तिजारती वस्तुओं पर भी अपना हाथ डालने जा रही है और ट्रेड के कुछ सीगों को अपने हाथ में ले भी लिया है। इस विधेयक के द्वारा हम चेअरमैन, डाइरेक्टर और मेम्बर आफ़ स्टेचुटरी बॉडी के आफ़िस को यह कहने जा रहे हैं कि वह पार्लियामेंट की मेम्बरी के लिये बाधक नहीं होगा। रेलवे बोर्ड के लिये इसमें नहीं कहा गया है लेकिन उसके लिये भी आगे चल कर कह सकते हैं कि रेलवे बोर्ड का मेम्बर होना भी पार्लियामेंट की मेम्बरी के लिये बाधक नहीं होगा क्योंकि इस विधेयक में हमने यह डिफ़ाइन कर दिया है कि चेअरमैन, डाइरेक्टर और मेम्बर आफ़ ए स्टेचुटरी बॉडी, कारपोरेशन का चेअरमैन मेम्बर हो सकता है, उसका डाइरेक्टर मेम्बर हो सकता है, अभी तक हमने यही रखा है कि ऐसी कारपोरेशन का चेअरमैन या डाइरेक्टर जहां कि उनको तनख्वाह न मिलती हो, और अब दो तरह की कारपोरेशंस बनाई जाया करेंगी या वहां पर एक दफा लगा देंगे कि कारपोरेशन का मेम्बर पेड भी हो सकता है और अनपेड मेम्बर भी हो सकता है। यह तो ठीक है कि उसको उस आफ़िस होल्ड करने के लिये कोई तनख्वाह नहीं मिलती है लेकिन उस आफ़िस के अन्दर सत्ता है और इनफ्लुएंस और पेट्रोनेज होती है। इसके जरिये लोगों को प्रलोभन भी हो सकता है। चेअरमैन का और डाइरेक्टर का काम एग्जिक्यूटिव काम है, कार्यकारी काम है, जिससे शासन प्रणाली की व्यवस्था चल

रही है। पर यहां तो पटेल और कारपोरेशन के चेअरमैन दोनों को ही रक्खा है। मेरी समझ में नहीं आता कि वे लोग दोनों जगह कैसे ईमानदारी से काम कर सकेंगे। वह यहां पर भी ईमानादारी से काम करे और वहां भी ईमानदारी से काम करें, यह मुमकिन नहीं है। अगर इस भवन के अन्दर उसी कारपोरेशन के खिलाफ कोई बात आती है जिसका वह चेअरमैन है कि वह कारपोरेशम सही तरीके से काम नही कर रहा है, जैसे यहां डी० वी० कारपोरेशन के बारे मे कई बार चर्चा आई, तो वह मेम्बर पार्लियामेंट की हैसियत से यही कोशिश करेगा कि वह बात यहां तक न उठ सके। वह चाहेगा कि हमेशा उसकी तारीफ होती रहे। ऐसी ऐसी वस्तुये लाकरके हम लोगों के अन्दर ऐसी ही भावना पैदा करेंगे कि वे हमेशा यह कोशिश करते रहे कि उनको कोई स्थान पार्लियामेंट मे मिल जाये। ऐसे लोगो को पार्लियामेंट मे स्थान दिला देने के बाद हम पार्लियामेंट को एक तरह मे ऐसा बना देंगे कि वह किसी भी कारपोरेशन पर, या और किसी चीज पर सही तरीके से ईमानदारी से, अपनी राय प्रकट न कर सके।

13 hrs.

भार्गव कमेटी ने डिस्क्वालिफिकेशन के बारे मे अपनी राय दी है कि फला फला चीज को डिस्क्वालिफिकेशन मान लिया जाय। जब हम कमेटी बनाते हैं तो कमेटी की राय को मान्यता देनी चाहिये। इस कमेटी ने खास शब्दों मे वाइस चान्सलरो के लिये कहा है कि उनको जगह न दी जाये। अगर कोई वाइस चान्सलर पार्लियामेंट का मेम्बर हो जाय तो या तो वह यहां से चला जाय या वाइस चान्सलर की जगह से चला जाय। वह दोनो तरफ न रहे। लेकिन आप वाइस चान्सलरों को इस सदन में कायम रख रहे हैं। मेरी समझ में नही आता कि जब कमेटी ने बड़े साफ शब्दों में कहा है कि वाइस चान्सलरों को क्यों न रखा जाय तो उस पर कोई ध्यान क्यों नहीं दिया गया है। मे उसकी एक लाइन पढ़ कर सुनाना चाहता हू :

> "For these reasons, the Committee feel that if these Vice-Chancellors, either appointed or elected, are exempted from disqualification, such exemption will be to the detriment of both the offices. The Committee therefore are of the opinion that the office of Vice-Chancellor should not be exempted from disqualification."

उसकी डेफिनिट ओपीनियन है, ओपीनियन बेस्ड आन रीजन है, उन्होने बताया है कि वाइस चान्सलरो को न रखा जाय, फिर भी उसे रखा जाता है। लेकिन हम उसको भी मान्यता नही दे रहे हैं। इस तरह से तो बहुत थोडे ही लोग बाकी रह जाते है। सिविल सर्विसेज वाले बाकी रह गये, जजेज बाकी रह गये, हालांकि रिटायर्ड जजेज आते है, पेन्शन वाले आते हैं। कुछ और जगह जो पडी रह गई है, जो सेक्रेटेरियट का काम करते है, वह भी चले आयें, तो हो सकता है कि एक दिन इस पार्लियामेंट का दूसरा ही स्वरूप बन जाये। अगर सरकारी अहलकार आ गये तो यहा पर कोई काम न हो सकेगा और पार्लियामेंट की जो प्रभुसत्ता होगी वह नही के बराबर होगी।

इसलिये जो विशिष्ट कमेटी बनी है, उसका कर्तव्य है कि वह इस बात को पूरी तरह से सोचे और ध्यान रखे कि कोई विधेयक बनाते वक्त हम ऐसा काम करें जिससे पार्लियामेंट की सत्ता पर या पार्लियामेंट के सदस्यों पर कोई उंगली न उठा सके। आज हमारे प्रति जो देश की उगली उठती है, वह हमारे लिये कलंक की बात है। हम जहा भी जाये वहा हमारे प्रति आदर का भाव होना चाहिये। पार्लियामेंट के सदस्यों में स्वाव की वृत्ति होनी चाहिये। इस वृत्ति के होते हुये हम किसी भी प्रलोभन में न पड़ कर यहां अपनी ईमानदारी और नेकनीयती

[श्री सिंहासन सिंह]

को अक्षुण्ण रखें। यह जो विधेयक विशिष्ट समिति में आ रहा है, उसके विरोध करने या समर्थन करने का तो सवाल ही नहीं उठता, लेकिन अगर यह पास होने को होता, तो मैं तो कम से कम यह मांग करता कि चूंकि इस विधेयक का हम लोगों से ही सम्बन्ध है, इसका फायदा पार्लियामेंट के मेम्बरों को ही मिलने वाला है, इसलिये जैसे मेम्बरों को अपनी राय प्रकट करने की आजादी होती है उसी तरह वोट देने की भी आजादी होनी चाहिये, और शायद मैं इसके विरुद्ध ही वोट देता। वह विशिष्ट समिति के सामने जा रहा है, और वह इस पर विचार करेगी। भार्गव कमेटी ने इस में अम्बेदकर साहब की राय बताई है, सेन साहब की राय बताई है, मैं समझता हूं कि जितने भी ला मिनिस्टर्स पहले हुये सबने अपने विचार प्रकट किये हैं और सब ने किसी न किसी रूप में विरोध किया है। अब हमारे सेन साहब आये हैं, वह भी यहां पर संख्या बढ़ा रहे हैं। मैं कहना चाहता हूं कि संख्या जितनी कम रहेगी, उतनी ही कम खराबियां बढ़ेंगी। जितनी अच्छी चीजें दुनिया में हैं उनकी संख्या कम होती है। संख्या ज्यादा होने पर उसकी वकअत घटती है, उसका नाम घटता है। इसलिये संख्या बढ़ाने की जरूरत नहीं है। और अगर आपको संख्या बढ़ानी ही है तो दफ़ा १०२ के अंश को ही क्यों न हटा दीजिये, उस को हमेशा के लिये खत्म कर दीजिये। बार बार पार्लियामेंट में एक विधेयक लाना पड़े और उस पर बहस करनी पड़े, फिर बार बार पुराने विधेयक को रिपील करना पड़े यह कहां तक ठीक है? हम हमेशा कुछ न कुछ स्थान इसमें बढ़ाते गये हैं, कल यह किया, परसों और बढ़ाया और आज हम इसमें दस और बढ़ा रहे हैं। मुमकिन है कि यह आगे चल कर काफी न मालूम पड़े और सन् १९५८ में और विधेयक आये कि इस रास्ते में दफ़ा १०२ रोड़ा साबित हो रही है, इसलिये ऐसा कर दिया जाये कि संविधान इसको डिस्क्वालिफिकेशन न करार दे सके।

अभी हमारे यहां एक एलेक्शन पिटीशन सुप्रीम कोर्ट ने मंजूर किया। एक मुखिया गांव का, एक सदस्य का एजेंट हो गया और एजेंट होने के नाते वह एलेक्शन पिटिशन मंजूर हो गई। जो मेम्बर खड़े हुये थे वह तो शायद जानते भी न होंगे कि कौन उनका एजेंट बना और कौन नहीं बना, लेकिन चूंकि मुखिया एजेंट बन गया इसलिये उनको निकाल दिया गया। लेकिन हम आज यहां पटेल रख रहे हैं जो कि एक तरह से सरकारी कर्मचारी है। तहसीलदार की जगह पर पटेल हैं। अभी अभी कई जगहों पर उत्तर प्रदेश में ऐसा होने जा रहा है कि गाव सभाओं के जरिये ही मालगुजारी वसूल की जाये और उनको कुछ अलाउंस दिया जाय। इसमें बहुत आदमी रखे जायेंगे और सभी एक तरह से सरकारी अहलकारों की तरह से होंगे। बहरहाल मैं तो जो हिस्सा बढ़ाया जा रहा है, उसके बढ़ाने का स्वागत नहीं कर सकता, लेकिन मैं विशिष्ट कमेटी से और सेन साहब से यह अपील करूंगा कि वह विशिष्ट कमेटी में बैठें और अपनी पार्लियामेंट के लिये, अच्छे नियम बनायें। आज भारत एशिया का नेतृत्व करने जा रहा है इसलिये हमारे यहां के सदस्यों को कम से कम प्रलोभन हों और कम से कम फायदा उठाने की उनमें आदत हो। इसलिये अगर यह विधेयक पास कर दिया गया तो कोई अच्छा आदर्श हम संसार के सामने नहीं रख सकेंगे।

Pandit K. C. Sharma (Hapur): Mr. Speaker, Sir, I share the anxiety of hon. Members that Members of Parliament should be impartial and independent. But I do not want to take them too near the ground. I think a Member who gets the vote of the electorate and enjoys the confi-

dense of his people will not be led astray simply because he has been sent to perform certain functions.

Situated as we are, rather situated as the world is, the utmost is required of every individual who is capable, efficient, honest and enjoys the confidence of his people to do his best for the service of his people. Therefore, simply because an individual happens to be a Member of Parliament, he should not be deprived of an opportunity to put in his best for the service of his people in any sphere of life for fear that he would be influenced by Government views I do not think in any way that a man who does *malguzari* work or is a *patel* or work of a similar nature should be deprived of an opportunity of rendering a little service for his people.

Section 7(d) of the Representation of the People Act says:

> "If, whether by himself or by any person or body of persons in trust for him or for his benefit or on his account, he has any share or interest in a contract for the supply of goods to, or for the execution of any works or the performance of (these are important) services undertaken by, the appropriate Government;"

I beg to submit that suppose a professor of art and culture or a professor of sociology gives a broadcast talk on the radio. The radio service is an undertaking by the Government. He does perform some service. Only a man who is well versed in subjects which are useful and good to the people, *only a man of rare qualities* can distinguish himself in these subjects. It is not given to an ordinary market-place man to have something original and useful in sociology or in cultural pattern or to transform one era of culture into another or to bring about changes which will have an impact on social life. You deprive Parliament of a Member simply because he goes and gives a talk on the radio. Therefore, I beg to appeal for two exemptions.

I want to add at the end of (iii) of clause 2 of this Bill two new categories:

> "(iv) a lawyer, not permanently employed for conducting cases or given brief on behalf of the Government."

> "(v) the performance of any service academic or in the matter of arts or culture by any persons not permanently employed by the Government."

My respectful submission is that certain classes of people who have enjoyed the confidence of the electorate and have been voted for the membership of Parliament should not be judged from the market place standard. Certain confidence and trust is to be reposed in them. If by their learning and achievement, they are capable of rendering certain unique type of service, they should be allowed to do so.

Let us suppose that Government has a case in the Supreme Court. We have not got many lawyers in the matter of Company Law. Should not a lawyer Member of Parliament, well versed in that law, be allowed to appear on behalf of the Government in such a case before the Supreme Court simply because he is a Member of Parliament? Does he forfeit the confidence of his people? Is his opinion, as a distinguished jurist and a Member of Parliament likely to be influenced simply because he works there? Nowhere in the world is such an opinion about the lawyers' capacity or is it considered that the trust reposed in him is taken away.

Secondly, about radios. Let us take Shrimati Rukmani Arundale. She goes and gives a talk on the history of arts and it lasts about a week and she is daily paid Rs. 50, let us suppose, for each such talk. Are the people to be deprived of such a rare

[Pandit K. C. Sharma]

and distinguished service simply because the poor lady happens to be a Member of Parliament? It is not doing any injury to her; it is doing injury to the people.

Therefore, I beg to submit that these two amendments should be considered by the Joint Committee. I would again say that while judging our people, we should not judge them too near the ground. Let us take a reasonable view. His impartiality and honesty should in no way be judged or balanced as in the market place manner. He is a different, superior man. The trust reposed by the people should be taken into account and a reasonable view of the case taken.

पंडित ठाकुर दास भार्गव : जनाब स्पीकर साहब, यह जो बिल हमारे सामने है इसके वास्ते सबसे पहले तो मैं आनरेबिल मिनिस्टर साहब का शुक्रिया अदा करना चाहता हूं कि बिजनेस एडवाइजरी कमेटी से सजेशन पर और जिन मेम्बरान ने सिलेक्ट कमेटी के वास्ते रेफेरेंस की दरख्वास्त की थी उनकी ब्यूज का लिहाज रख कर मेहरबानी फरमा कर इसके ऊपर मोशन आव कंसीडरेशन के वास्ते नही कहा है बल्कि ज्वाइंट सिलेक्ट कमेटी को रेफेरेंस के बारे में कहा है। फिलवाके इस हाउस में बहुत से मेम्बरान को बड़ी सख्त मायूसी होती अगर यह मोशन हाऊस के सामने न आती और कोशिश यह की जाती कि बिल मौजदा फार्म में पास कर लिया जाये।

यह मामला दरअस्ल इतनी अहमियत का है कि जिसके ऊपर बहुत से मेम्बर साहिबान, पेनल आव चेयरमैन के मेम्बर और दूसरे साहिबान ३० अप्रैल, सन् १९५४ को इकट्ठे हुये और आनरेबिल स्पीकर साहब की खिदमत में हाजिर हो कर उन्होने अर्ज की कि वह मेहरबानी फरमाकर इस मामले का इन्तिजाम करें ताकि यह मामला हमेशा के लिये फूलप्रूफ हो जाये। चुनांचे खास तौर पर एक कमेटी हमारे आनरेबल स्पीकर साहब ने बनायी जिसको खास टर्म्स आफ रेफेरेंस दिये और यह हुक्म दिया कि तुम ऐसा मसाला इकट्ठा करो जिससे गवर्नमेंट को इस बारे में कानून बनाने में इमदाद मिले।

जनाब वाला, यह मामला आज का नही, कल का नही, एक पार्लियामेंट का नही, दो पार्लियामेंटों का नही, सारी दुनिया की पार्लियामेंटों के वास्ते एक सबसे अहम चीज है। चुनांचे कई सदियों से विलायत में इसके ऊपर झगड़ा होता चला आया है और इसके ऊपर कम से कम सैकड़ों ऐक्ट और रिजोल्यूशन्स हाउस आफ कामन्स मे पास हुये जिनकी तफसील अगर आप देखना चाहें तो हाउस आफ कामन्स के सन् १९५७ के डिस्क्वालीफिकेशन्स ऐक्ट मे मिल जायेगी। यह ऐक्ट आज खुशकिस्मती से हमारे हाथ मे है जिसका हमें बेहद इन्तिजार था। इसके अन्दर दस सफहो के अन्दर उन ऐक्टहाय और रिजोल्युशनहाय की तफसील दी गयी है जो इस ऐक्ट की रू से र पील किये गये है। यह मामला हमारी पार्लियामेंट के सामने भी आज ही नही आया है। अगर हम अपनी पार्लियामेंट को देखे तो हमको मालूम होगा कि सन् १९४७ के बाद जो हमारी पार्लियामेंट बनी वह इस बारे में तीन ऐक्ट पास कर चुकी है। सन् १९५० में एक ऐक्ट पास किया, सन् १९५१ मे एक किया और सन् १९५३ में एक ऐक्ट पास किया जिसको ऐक्ट १ सन् १९५४ कहते हैं। लेकिन बावजूद उन ऐक्टहाय के यह शिकायत रही है कि ये ऐक्ट काम्प्रहेंसिव नही है। ये ऐक्ट ऐसे नही हैं कि हम कह सकें कि हम अपने कानून को ठीक तौर पर रख सके हैं। यह मामला हमको और भी तकलीफ देता अगर हमारे सामने ये कानून न होते जो कि इतने अर्से तक मदर आव पार्लियामेंटस में पास हुये।

खुद हाउस आव कामन्स में सन् १९४१ में एक सिलेक्ट कमेटी बिठाई गयी और इस गरज के वास्ते बिठाई गयी कि इस कानून को कंसालीडेट किया जाये । बड़े अर्से तक वह काम करती रही, उसने बड़ी गवाहियां लीं । उस कमेटी की रिपोर्ट यह थी कि यह कानून बड़ा आर्काइक और कनफ्यूज्ड है और बड़ी अनसैटिल्ड कंडीशन में है । चुनांचे सिलेक्ट कमेटी की रिपोर्ट के बाद यह मामला सन् १९५५ मे मदर आव पार्लियामेंट के सामने शुरू हुआ और जो रिपोर्ट हमने इस मामले के मुताल्लिक लिखी उसके अपेंडिक्स में यह सिलेक्ट कमेटी की रिपोर्ट भी दी गयी है । उस वक्त तक ऐक्ट पास नही हुआ था । खुशकिस्मती से विलायत में सन् १९५७ में वह ऐक्ट भी पास हो गया । मैं चाहता हूं और दरख्वास्त करूंगा अपने आनरेबिल ला मिनिस्टर साहब से कि वह मेहरबानी फरमाकर सिलेक्ट कमेटी के तमाम मेम्बरान के पास इस ऐक्ट की एक एक कापी भेज दें क्योंकि यह बड़ा इल्यूमिनेटिंग डाक्यूमेंट है, जिससे हमको अपना कानून बनाने मे बहुत मदद मिलेगी ।

हमारे हिन्दुस्तान के अन्दर भी यह मामला आज से नही है । इस तरह का मामला कि डिस्क्वालीफिकेशन क्या हो, किस तरह से उसको कायम किया जाये, किस तरह से उसको दूर किया जाये और किस तरह से उस पर अमल किया जाये, यह मामला हमारे यहा उस वक्त से चल रहा है जबसे कि यहां पर रिप्रेजेंटेटिव इंस्टीट्यूशन्स की शुरुआत हुई । चुनाचे सन् १९०९ में और १९१५ में जिन ऐक्ट्स की रू से रिफार्म्स नाफिज किये गये उनमें इसके वास्ते भी प्रावीजन बनाये गये । आखिर ऐक्ट सन् १९१९ में पास हुआ जिसकी दफा २२ का हवाला उस रिपोर्ट में दिया गया है जिसको कमेटी आन आफिस आफ प्राफिट ने बनाया । और उसमें दर्ज है कि आफिस आफ प्राफिट के लेते ही उस शख्स को उस आफिस से जुदा कर दिया जायेगा और उस डिस्क्वालीफिकेशन को रिमूव करने का अख्तियार पार्लियामेंट को ही होगा । चुनांचे ऐक्ट सन् १९१९ की दफा २२ जाहिर करती है आज से तकरीबन ४० बरस पहले भी हमने इस मामले पर गौर किया था । सन् १९३५ के ऐक्ट में साफ तौर पर दफात २६ और ६९ में इसका जिक्र आया है । और वहां से यह प्रावीजन हमारे कांस्टीट्यूशन के आर्टिकिल १०२ में आया है । जनाब वाला मुलाहिजा फरमायेंगे कि आर्टिकिल १०२ में किसी किस्म के शक की गुंजाइश ही नही छोड़ी गयी है और जो शख्स इस प्रावीजन की खिलाफवर्जी करता है उसके लिये ड्रास्टिक कासीक्वेंसेज होंगे । इसमें दर्ज है

"A person shall be disqualified for being chosen as, and for being, a member of either House of Parliament—(a) if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder;'

इसकी रू मे दो शरायत बनी । कोई शख्स जो कि गवर्नमेंट आफ इंडिया या किसी स्टेट गवर्नमेंट के अंडर आफिस आव प्राफिट लिये हो वह न पार्लियामेंट के वास्ते खड़ा हो सकता है और अगर खड़ा हो कर गलती से यहा आ भी जाये तो वह कायम नही रह सकता । अगर पार्लियामेंट चाहे तो उस डिस्क्वालीफिकेशन को हटा सकती है । अगर पार्लियामेंट ऐसा नहीं करती तो कोई ताकत और कानून ऐसा नहीं है जिसके जरिये वह शख्स पार्लियामेंट का मेम्बर हो सके या यहां रह सके । चुनाचे इसके वास्ते ये शरायत हैं कि जब कभी यह सवाल उठे तो यह मामला प्रेसीडेंट साहब को रेफर किया जायेगा और वह इस मामले को तै करेंगे कि उस शख्स को चुना जाना

[पंडित ठाकुर दास भार्गव]

चाहिये या नहीं । इसमें इलेक्शन पिटीशन का सवाल भी नहीं आता । यह अख्तियार डाइरेक्टली प्रेसीडेंट को है कि वह तै करें कि उस शख्स को चुना जाना चाहिये या या नहीं और आया उसको हटा देना चाहिये । अगर प्रेसीडेंट को अख्तियार हो तो बख्ये कांस्टीट्यूशन वह गवर्नमेंट आफ़ इंडिया का अख्तियार होता है । लेकिन इस चीज़ को गवर्नमेंट आफ़ इंडिया के हाथ से भी ले लिया गया है और ऐसा खास वजूहात से किया गया है । इसका मंशा यह है कि पार्लियामेंट के मेम्बर इंडिपेंडेंट हो और फ़्री फ़ाम करप्शन हों क्योंकि अगर ऐसा नही होगा तो देश का इन्तजाम ठीक से नही चल सकेगा । यह सबसे बड़ा उसूल है कि जिसके मुकाबले में सारे और उसूल हैच हैं । यह सबसे पहली चीज है कि मेम्बर आव पार्लियामेंट फ्री फ़ाम इन-क्ल्यूएंस होने चाहियें । ताकि इस देश की हुकूमत ठीक चल सके । ऐसा होना इस सावरिन बाडी के मेम्बर्स के वास्ते एक बड़ी चीज है क्योंकि जो शख्स ईमानदार है और गवर्नमेंट और एग्जीक्यूटिव के असर से आजाद है वही यहां पर आजादाना तौर से काम कर सकता है । चुनाचे इसके लिये बड़ी सख्त सजा रखी गयी है । अगर किसी शख्स को डिस्क्वालीफिकेशन मालूम हो और फिर भी वह यहां आकर बैठ जाये या अगर वह डिस्क्वालीफाइड न हो पर वह आफिस आफ़ प्राफिट लिये हुये हो और फिर यहा आकर बैठ जाये तो उसके वास्ते ५०० रुपया रोज के जुरमाने की सजा का प्रावीजन है । जो कि कांस्टी-ट्यूशन के दफ़ा १०४ में दी हुई है ।

अगर यह आफिस आफ़ प्राफिट की डिस्क्वालीफिकेशन किसी मेम्बर को लागू होती हो तो मैं यह मानने के लिये तैयार हूं कि यह उस मेम्बर की निहायत ही बद-किस्मती है । उसको इलेक्शन में कामयाब हो कर आना होता है और उसके रास्ते में वैसे ही बहुत काफी हरडिल्स हैं । हो सकता है कि उसने कोई आफिस गलती से ले लिया हो जिसे वह आफिस आफ़ प्राफिट न समझता हो । उससे यह गलती हो सकती है और वह यहां आनकर पार्लिया-मेंट का मेम्बर बनने की कोशिश कर सकता है । ऐसे शख्स के लिये भी कोई मर्सी नहीं दिखाई गई है । क्योंकि इस लिये कि उसूल यह है कि पार्लियामेंट का मेम्बर एक ऐसा शख्स हो, जिसके बारे में हम कह सकें कि वह बिल्कुल आज़ाद है और सब तरह के प्रलोभनों से ऊपर है । चुनाचे, जहां पार्लियामेंट का मेम्बर होने की ये तारीफें दी गईं, वहां यह तारीफ भी दी गई कि सिर्फ वही शख्स पार्लियामेंट का मेम्बर चुना जा सकेगा, जो कि पच्चीस वर्ष की उम्र का हो, इलैक्टर हो, सिटिज़न आफ इंडिया हो और साथ ही उसको ऐसी वह क्वालिफिकेशन्ज़ हासिल हों, जोकि पार्लियामेंट मुकर्रर करे । यह तारीफ आर्टिकल ८४ में दी गई ।

मेम्बर साहबान को याद होगा कि इस पार्लियामेंट में एक रेज़ोल्यूशन आया था, जिस में यह करार दिया गया था कि पार्लियामेंट के मेम्बर्ज़ के लिये कोई एजू-केशनल क्वालिफिकेशन्ज़ रखी जायें । लेकिन हाउस ने कोई क्वालिफ़िकेशन नहीं रखी और अपनी तरफ से इस किस्म की कोई पाबन्दी मुकर्रर नहीं की, जिसके मायने ये हैं कि लोग जिस को चाहें, अपना रिप्रे-जेन्टेटिव मुकर्रर कर सकते हैं ।

आर्टिकल १०२ में आफ़िस आफ़ प्राफिट होल्ड करने के अलावा और भी पाबन्दियां रखी गई हैं । मसलन, वह पागल न हो—पागल हो, तो कोई परवाह नहीं, कोर्ट से डिक्लेयर्ड पागल न हो —, अन-डिस्चार्ड, इनसालवेंट न हो, किसी दूसरे

मुल्क के लैजिस्लेचर का मेम्बर न हो, सिटिजन आफ़ इंडिया हो, वगैरह। इस का मतलब साफ़ यह है कि आफ़िस आफ़ प्राफिट को लेने वाला भी उसी जुमरे में आयेगा, जिसमें इन दूसरी डिसक्वालिफ़िकेशन्ज़ को रखने वाला आयेगा। जिन डिसक्वालिफ़िकेशन्ज़ का मैंने जिक्र किया है, वे एक से एक आला डिसक्वालिफ़िकेशन्ज़ हैं। मैं अर्ज़ करना चाहता हूं कि इससे बढ़ कर कोई डिसक्वालिफ़िकेशन नहीं है कि एक आदमी यहां पर चुन कर आये और यहां पर पूरी आज़ादी के साथ काम न करे और यह ख्याल करे कि गवर्नमेंट का कोई मेम्बर मुझे किसी कमेटी का मेम्बर बना देगा, कोई आफ़िस आफ़ प्राफिट दे देगा, जो कि मुझे इनफ़लुएन्स, इज़्ज़त और पेट्रनेज देगा। इससे गवर्नमेंट भी खराब हो जाती है अगर वह यह ख्याल करती है कि हमको इस तरह से किसी आदमी की सपोर्ट मिल सकती है। मैं अर्ज़ करना चाहता हूं कि ये दोनों बातें हमारे देश की बरबादी का कारण हैं। इसलिये ऐसे किसी आदमी को गवर्नमेंट नहीं हटा सकती है, जिसके बारे में यह कहा जाय कि वह इन डिसक्वालिफ़िकेशन्ज़ के नीचे आ गया है। उस को सिर्फ़ प्रेज़िडेंट हटा सकता है— और असल में प्रेज़िडेंट भी उस को नहीं हटा सकता है, उसका तो सिर्फ़ नाम रखा गया है। इस आर्टिकल में कहा गया है कि इस सिलसिले में इलेक्शन कमीशन की राय प्रेज़िडेंट के लिये काबिले-पाबन्दी होगी। मामला फ़ौरन इलेक्शन कमीशन के पास आयगा और उस की राय प्रेज़िडेंट को कबूल करनी पड़ेगी और उसके मुताबिक यह करार देना पड़ेगा कि उस शख्स को आफ़िस आफ़ प्राफ़िट मिला है या नहीं। इस बात को इतना अहम समझा गया कि कांस्टीट्यूशन में यह प्राविज़न रखा गया और ये अहकामात साबर किये गये।

हमारे सामने तीन बिल आये, जिनका कि मैंने जिक्र किया है। उन तीनों बिलों से सारे मेम्बरान और पब्लिक ग़ैरमुतमईन थी, क्योंकि उन बिलों में लम्बी चौड़ी एग्ज़ेम्शन्ज़ दी गई थीं। वे एग्ज़ेम्शन्ज़ इतनी ज़बर्दस्त थीं कि गवर्नमेंट के हाथ बड़े खुले हुये थे कि वह जिसको सीट्यूस करना चाहे, करे—वह मेम्बर सीट्यूस हो या न हो, यह अलग बात है। जो मेम्बर किसी ऐसे आफ़िस को कबूल करता है, वह हाउस का मेम्बर रहने का अख्तियार नहीं रख सकता। बहरहाल, ये तीन बिल सेटिसफ़ेक्टरी नहीं थे। इसलिये एक कमेटी मुकर्रर की गई, जिसको यह काम सौंपा गया कि वह रिपोर्ट करे कि क्या कमियां हैं, वे किस हद तक जाते हैं और उनको किस हद तक नहीं जाना चाहिये। उस कमेटी ने एक्सटेंशन भी हासिल की और एक साल में अपना काम पूरा कर दिया और अपनी रिपोर्ट पेश कर दी। वह रिपोर्ट हाउस के सामने है। सवाल यह पैदा होता है कि जिस ग़रज़ से वह रिपोर्ट की गई है, वह ग़रज़ पूरी हुई या नहीं। इस बिल को देख कर मुझे यह कहने में ज़रा भी ताम्मुल नहीं है कि गवर्नमेंट ने इस कमेटी की सिफ़ारिशों की परवाह नहीं की, जितनी कि उसे करनी चाहिये थी और उस कमेटी के अग़राज़ पूरे नहीं हुये, क्योंकि गवर्नमेंट ने इस बिल में इस मामले को इस तरह देखा जो कि कमेटी की राय के मुताबिक नहीं था। अगर यह एक्ट पास हो जाता, तो देश में एक ऐसी खराबी होती, जिसको हम ध्यान में नहीं ला सकते हैं। मुझे उम्मीद है कि हमारे ला मिनिस्टर साहब और गवर्नमेंट इस बात का खास तौर पर ख्याल रखेंगे कि यह मामला ऐसा है, जिसमें नानआफ़िशियल ओपीनियन का पूरा दखल होना चाहिये और यह देखना चाहिये कि हम अपनी पार्लियामेंट को पाक और साफ़ रखें।

जब मैं इस बिल की तरफ़ देखता हूं तो मालूम होता है कि कई बातों के बारे

[पंडित ठाकुर दास भार्गव]

में गवर्नमेंट ने कमेटी की राय को न सिर्फ़ कबूल नहीं किया, बल्कि उसके कतई बरखिलाफ़—उस की डिफ़ायेन्स में—कई चीजें रखी हैं, जिसको आम तौर पर बहुत से मेम्बर साहबान पसन्द नहीं करेंगे और कंट्री भी पसन्द नहीं करेगा।

सबसे बड़ी बात, जिस की मैं नुक्ता-चीनी करना चाहता हूं और जिसको सिलेक्ट कमेटी खास तौर से देखे, यह है कि असल मन्शा इस कमेटी के बनाने का, असल मन्शा हमारे स्पीकर साहब का और उन मेम्बर साहबान का, जो कि उनकी खिदमत में हाजिर हुये थे, यह था कि एक ऐसा शिड्यूल बना कर रखा जाय, जिस में कि आफ़िस आफ़ प्राफ़िट की तारीफ़ की जाय और बताया जाय कि ये ये आफ़िसिज आफ़ प्राफ़िट हैं। अगर कोई शख्स उनमे से किसी को पहले से होल्ड कर रहा है, तो वह पार्लियामेंट के लिये खड़ा नहीं हो सकता है और अगर वह खड़ा हो कर कामयाब हो जाता है, तो पार्लियामेंट में कायम नही रह सकता है। यह बात सब को मालूम होनी चाहिये। जब तक यह मालूम न हो, तब तक उस शख्स का क्या कसूर है, जो कि असलियत को नहीं जानता है और जो खड़ा होता है और कामयाब हो कर यहां आ कर बैठ जाता है? इसलिये सबसे पहली जरूरत इस बात की है कि यह एसरटेन किया जाय कि आफिस आफ प्राफिट क्या है और उनको शिड्यूल मे दाखिल किया जाय और यह प्रोवाइड कर दिया जाय कि आगे के लिये ये ये अशखास खड़े नही हो सकते हैं। जब तक यह नही होता है, तब तक आफ़िस आफ़ प्राफ़िट्स का कानून मुकम्मल नहीं हो सकता है। यही चीज है, जिसको गवर्नमेंट ने ज़ाहिर करने से परहेज किया है। स्टेटमेंट आफ़ आबजेक्ट्स एंड रीजन्स में उस ने कहा है कि हम शिड्यूल नहीं बना सके हैं, क्योंकि हमारे सामने प्रैक्टिकल डिफ़ीकल्टीज थीं। लेकिन गवर्नमेंट ने यह नहीं देखा कि जो कमेटी मुकर्रर की गई है, उसने महीनों बैठ कर कम से कम दो सौ कमेटीज के कांस्टीच्यूशन्ज देखे और, जहां तक उस के इल्म में आ सका, पूरी मालूमात की कि किस तरह से शिड्यूल बनाया जाय और शिड्यूल बनाने की कोशिश की।

कमेटी की तीन सब-कमेटिया बनाई गई और उन कमेटियों ने रिपोर्ट की। वे रिपोर्ट मुफस्सल तौर पर शाया कर दी गईं और चन्द एक कमेटिया ऐसी करार दी गईं, जिनकी मेम्बरशिप लेने से कमेटी की राय मे किसी शख्स को डिसक्वालिफ़ाई किया जा सकता है। मुझे खुशी है कि इस बारे में मेरे हाथ मजबूत हो गये हैं। रिपोर्ट के पार्ट बी, सफ़ा २३५ से २७४ तक उन तेरह कमेटियों के बारे मे हमने अर्ज किया था कि उन कमेटीज की मेम्बरशिप आफ़िस आफ़ प्राफिट में आ जायगी। इस बिल की रू से यक-कलम वे सब कमेटिया ऐसी करार दी गईं जिनकी मेम्बरशिप डिसक्वालिफ़ि-केशन एनटेल नही करेगी। विलायत के एक्ट में यह करार दिया गया है कि इस किस्म की कमेटीज की मेम्बरशिप जरूर डिसक्वालिफ़िकेशन होगी। मैं विलायत के एक्ट पर इस लिये जोर देता हूं कि हमारी पार्लियामेंट, हमारे पार्लियामेंटरी इंस्टीच्यूशन्ज, चाहे हम माने या न माने, उनमें अच्छाई हो या न हो, उन बातों पर बेस्ड हैं, जो कि मदर आफ़ पार्लियामेंट्स ने सैकड़ों, हजारों बरसों के तजुर्बे के बाद कबूल की हैं। पहले शिड्यूल में वह लिस्ट दी गई, जिन की मेम्बरशिप से कोई शख्स आफ़िस आफ़ प्राफ़िट होल्ड करता हुआ माना जायगा और इसलिये डिसक्वाली-फ़ाइड हो जायगा। मैं चाहता हूं कि सिलेक्ट कमेटी खुद बैठ कर नये सिरे से इन को आफ़िस आफ़ प्राफ़िट करार दे।

मैंने जायंट कमेटी की तजवीज पेश की थी। स्पीकर साहब आम तौर पर किसी

सिलेक्ट कमेटी के मेम्बर मुकर्रर नहीं होते । उन को छोड़ कर नैक्स्ट वैस्ट मैन, हमारे डिप्टी स्पीकर साहब, को मैंने अपनी तरफ से दरख्वास्त की थी कि वह उस कमेटी के चेयरमैन बनें । जिस कमेटी में डिप्टी स्पीकर साहब होते हैं, हमारे रूल्ज के मुताबिक वे उस के चेयरमैन होते हैं । मैं चाहता था कि जो हाइएस्ट आदमी हैं, उन पर यह जिम्मेदारी डाली जाय कि वे शिड्यूल बनाये । मुझे खुशी है कि आनरेबल मिनिस्टर साहब ने इस को कबूल कर के, जहां मैं जिम्मेदारी डालना चाहता था, वहां जिम्मेदारी डाल दी है । मैं अर्ज करना चाहता हूं कि यह कानून सारे हिन्दुस्तान के लिये—सारी स्टेट्स के लिये—बनेगा और यह एक एग्जेम्पलरी होगा । जैसा कि श्री नाथ पाई साहब ने कहा है, यह सारे एशिया में अपनी एक मिसाल होगा । मैं चाहता हूं कि यह कानून इतना मुकम्मल बने कि जो गलतियां मदर आफ़ पार्लियामेंट्स ने की हैं वे भी हम न करें । मैं क्लेम करता हूं कि हमारा कांस्टीच्यूशन सारी दुनिया में सब कास्टीच्यूशन्ज से अच्छा है । हमारा यह एक्ट भी एक ऐसा नमूना बने, जिस पर एशिया यूरोप और सारी दुनिया के मुल्क चलें । आज हम हाउस आफ़ कामन्ज के कायदों पर चलते हैं और हम पाते हैं कि उन में इतनी खूबियां हैं, इतनी उमदा चीजें हैं, जिन को देख कर हमारा दिल लुभायमान होता है । अगर उससे बढ़िया नहीं, तो कम से कम ऐसा एक्ट हमारे लिये बने, जो कि उस के बराबर हो । इस नये एक्ट १९५७ की एक खास दफा की तरफ मैं आपको तवज्जह दिलाना चाहता हूं और वह दफ़ा है दफ़ा ११ । उसमें दर्ज है :—

The second schedule to the Representation of the People Act, 1949, which contains Parliamentary Election Rules and local election rules shall be amended by the addition, at the end of rule 9 of the Parliamentary Election Rules, of the following paragraph, that is to say:

> (2) A candidate's consent given under this rule shall contain a statement that he is aware of the provisions of the House of Commons Disqualification Act, 1957, and that to the best of his knowledge and belief, he is not disqualified to the House of Commons.

मैं यह चाहता हूं कि हमारे रिप्रेजेंटेशन आफ़ पीपल एक्ट में यही रूल बने । हर एक मेम्बर जहां यह लिखा होता है :

I give my consent to become a Member of Parliament

उसके साथ यह लिखा जाये : मैंने यह पढ़ लिया है और मैं इसके किसी शैड्यूल के अन्दर नहीं आता और मैं यह जानता हूं कि मेरे में यह डिसक्वालिफिकेशन नहीं है । यह चीज पेशतर इसके कि उसको खड़ा होने की इजाजत दी जाये, होनी चाहिये इसलिये उसके अन्दर यह रूल बनना चाहिये जैसा कि इस में है । इस रूल को बनाने से यह साफ़ जाहिर हो जायेगा कि वह शख्स खड़ा नहीं हो सकता । मेरे दोस्त के० सी० शर्मा साहब ने बड़े जोर शोर के साथ तकरीर की है और उसके दौरान में उन्होंने कहा है कि अगर कोई बड़ा भारी आर्टिस्ट हो या बड़ा भारी वकील हो उसको डिसक्वालिफिकेशन के दायरे में नहीं आना चाहिये । मैं इस चीज के मैरिटस में नहीं जाना चाहता । हमने कमेटी के अन्दर ऐसे लोगों को जो कहीं ब्राडकास्टिंग करें किसी रेडियो स्टेशन से उनको डिसक्वालिफिकेशन से एग्जेम्प्ट किया हुआ है । उनकी यह तजवीज तो हमने पहले ही मानी हुई है । वकीलों साहिबान का जहां तक ताल्लुक है, आम तौर पर पब्लिक प्रासीक्यूटर वगैरह होते हैं उनके वास्ते हमारी तजवीज यह है कि उसकी डिसक्वालिफिकेशन रिमूव न की

[पंडित ठाकुर दास भार्गव]

बाये । मेरी अब भी यही राय है कि उसकी डिसक्वालिफ़िकेशन रिमूव नहीं होनी चाहिये । लेकिन हमारे शर्मा साहब ने बड़े जोर शोर की तरकीर की और कहा कि मैम्बर आफ़ पार्लियामेंट एक अजीब तरह का जानवर होता है जो मामूली जानवरों से बहुत ज्यादा फौकियत रखता है । इस वास्ते उसके रास्ते में कोई रुकावट नहीं डाली जानी चाहिये । मैं मानता हूं कि मैम्बर आफ़ पार्लियामेंट एक ऐसा आदमी होता है जिस में लाखों आदमी अपना कान्फ़िडेंस देते हैं और वह ' जरूर अच्छा आदमी होना चाहिये । लेकिन यह तो वह चीज हुई जिस को लाजिक में कहते हैं कि उस चीज को जिसको कि हम साबित करना चाहते हैं एस्यूम (Assume) कर लेते हैं । इसमें यह दोष है । इस दोष को दूर किया जाना चाहिये । मैम्बर वही शख्स होना चाहिये जिस में दोष न हो, जिसमें कोई डिसक्वालिफिकेशन न हो जो कोई आफिस आफ प्राफिट न लिये हुये हों । सैक्शन १ क्लाज़ ४ ने इस चीज का फैसला कर दिया है । उसमें लिखा है :—

"Except as provided in this Act, a person shall not be disqualified from Membership to the House of Commons by reason of his holding an office or place of profit under the Crowu or any other office or place and a person shall not be disqualified for appointment to or for holding office or place by reason of his being a Member of that House."

जिसके माने यह हुये कि इस एक्ट के अन्दर जो जो आफिस आफ प्राफिट दर्ज हैं उनके अलावा अगर कोई शख्स आफिस आफ प्राफिट होल्ड करता है, वह डिसक्वालिफिकेशन नहीं होगी और साथ ही उन आफ़िसिस के वास्ते जो इसके अन्दर मैनशंड हैं उनके अलावा जितने भी आफिस आफ प्राफिट हैं उनके वास्ते मैम्बरशिप आफ पार्लियामेंट डिसक्वालिफिकेशन नहीं होगी । सैक्शन १ क्लाज़ ४ ने यह फैसला कर दिया है कि यह शैड्यूल खुद बिल्कुल आमय है, एक्सक्ल्यूसिव है, इसके अन्दर जो आफिसिस दर्ज हैं उनके अलावा कोई ऐसा आफिस नहीं होगा जो किसी को डिसक्वालिफाई करे । कानून हमेशा सर्टेन होना चाहिये । इस एक्ट की रू से इसको सर्टेन बना दिया गया है ।

उस जमाने में जब यह कानून विलायत में पास नहीं हुआ था, एक मशहूर अखबार टाइम्ज़ ने इस कानून के बारे में लिखा था उस वक्त जब यह सिलैक्ट कमेटी की स्टेज में था कि सिलैक्ट कमेटी ने बड़ा भारी एहसान किया है जो उसने एक शैड्यूल बनाने की कोशिश की है और उसने इंडिकेट किया है कि किस तरह का यह कानून होगा । टाइम्स ने एक आर्टिकल में लिखा था कि कानून सर्टेन हो और उससे पता चल जाना चाहिये कि आफिस आफ़ प्राफिट क्या है । हमारा शैड्यूल बने और वह सर्टेन हो और उससे यह बता चले कि आफिस आफ़ प्राफिट क्या है । इसके अलावा और कई चीजें इस एक्ट के अन्दर थी जिन का हवाला टाइम्स ने दिया जिन को पढ़ना मैं गैर जरूरी समझता हूं ।

इस वास्ते सब से पहली चीज जो हमें करनी चाहिये वह यह है कि हम एक शैड्यूल बनायें जिस में हम आफिस आफ प्राफिट का इंडिकेशन दें । वह एक आगे शैड्यूल होगा जिस के अन्दर सारे आफिस आफ़ प्राफिट आ जायेंगे । अगर सारे नहीं आयेंगे तो वह शख्स जो कि बावजूद उस शैड्यूल के अगर कहीं नौकरी कर लेगा तो उसको किसी सूरत में मैम्बरशिप से खारिज नहीं किया जायेगा । विलायत के एक्ट का एक चीफ मैरिट यह है । मैं

चाहता हूं कि हमारे ऐक्ट का भी चीफ मैरिट एक यह हो और यह चीज हमारे ऐक्ट के अन्दर भी आ जाये ।

हमारे ला मिनिस्टर साहब ने जो बिल पेश किया है वह एक नैगेटिव सा बिल है । उन्होंने तो यह कहा है कि फलां चीज डिसक्वालिफिकेशन नहीं होगी लेकिन यह बतलाने की तकलीफ नहीं की कि आफिस आफ प्राफिट है क्या । कौन कौन से आफिसिस हैं जिन को आफिस आफ प्राफिट कहा जायेगा । मैं यह मानता हूं कि यह एक बड़ा मुश्किल काम है । पहले तो आफिस की तारीफ करना मुश्किल है, फिर प्राफिट की तारीफ करना मुश्किल है और उसके बाद आफिस आफ प्राफिट की तारीफ करना मुश्किल है । जहां तक प्राफिट का सवाल है उन्होंने मौनेटरी प्राफिट को ही ख्याल में रखा है । चुनांचे उन्होंने लिखा है कि कम्पेंसेटरी एलाउंस से अगर नीचे या कम्पेंसेटरी एलाउंस की हद तक अगर कोई आफिस होगा जिस का उन्होंने जिक्र किया है, तो वह आफिस आफ प्राफिट नहीं होगा । गर्जेकि इसके अन्दर सिर्फ रुपये आने पाई का ही ख्याल रखा गया है और किसी दूसरी चीज का नहीं हालांकि इस कमेटी की रिपोर्ट में और सैकड़ों चीजें हैं जिन का हवाला उसमें दिया गया है । डा० अम्बेडकर, श्री सी० सी० विश्वास और बहुत से दूसरे मैम्बरों ने जिन्होंने उस मौके पर तकरीर की थी जब यह बिल बनाये गये थे, कहा था और साफ तौर से कहा था कि इसमें सिर्फ रुपये पैसे का सवाल नहीं है बल्कि ऐसा आफिस जो किसी को इस हालत में रखता है कि वह पैट्रेनेज दे सके, वह आफिस जिस में इन्फ्लुएंस बढ़ता हो, जिसमें एग्जेक्टिव फंक्शंस का एक्सरसाइज हो, रुपये पैसे के डिसबर्समेंट का सवाल हो, इस किस्म के आफिस भी आफिस आफ प्राफिट बनते हैं । जहां पर मैं प्रैक्टिस किया करता था, वहां पर एक वकील मजाक में कहा करता था कि मुझ को कोई तनख्वाह नहीं चाहिये मुझ को आनरेरी वाईस चेंसलर बना दें, आनरेरी मैजिस्ट्रेट बना दें, मैं राजी हूं । यह रुपये पैसे का मामला बहुत जरूरी है । जो सेलरी लेकर सरकार की नौकरी करता है, वह पार्लियामेंट का मेम्बर होने के किसी भी सूरत में काबिल नहीं है । आनरेबिल मिनिस्टर्स साहिबान की बात अलग से है और उनके बारे में मैं अलग से अर्ज करूंगा । लेकिन अगर किसी शख्स को ज्यादा पैट्रनेज मिलता है, ज्यादा डिगनिटी मिली है, ज्यादा अख्तियारात मिलते हैं, ज्यादा इन्फ्लुएंस मिलता है, किसी आफिस की रू से, तो वह आफिस आफ प्राफिट की जद में आता है । लेकिन यह बिल इसकी बिल्कुल परवा नहीं करता है । वह बिल यह डिफाइन नहीं करता कि आफिस आफ प्राफिट है क्या । इसकी तरफ से इतने बिल्कुल आंखें बन्द कर ली हैं । एक ही चीज का ध्यान रखा गया है कि कहीं कोई कम्पेंसेटरी एलाउंस से एक पैसा ज्यादा तो नहीं लेता जैसे कम्पेंसेटरी एलाउंस ही सब कुछ हो । कितने ही मिनिस्टर और कितने ही मैम्बर हमारे हाऊस में ऐसे हैं जिनको कम्पेंसेटरी एलाउंस पार्लियामेंट देती है, वह उनके सामने हेच है और उससे कई गुना ज्यादा वे गवर्नमेंट के कोफर्स में बतौर टैक्सों के अदा करते हैं । लेकिन जो ज्यादा जरूरी चीज है वह यह है कि पार्लियामेंट के मेम्बर इस काबिल न हों, इस प्रलोभन में न पड़ें कि वे अपनी स्वतन्त्र राय की परवा ही न करें और सोचें कि इस तरह से मुझ को फलां जगह मिल जायेगी । वे किसी मिनिस्टर के जेर एहसान नहीं होने चाहियें, गवर्नमेंट के जेर एहसान नहीं होने चाहियें । उन्हें अपनी आजादी बरकरार रखते हुये अपना काम ईमानदारी के साथ कर सकने के काबिल होना चाहिये । हमें सोचना चाहिये कि आया यह चीज पूरी होती है या नहीं ।

ला मिनिस्टर साहब ने कहा कि सोशलिस्टिक पैटर्न जो आने वाला है, उसमें

[पंडित ठाकुर दास भार्गव]

हमको बहुत से लोगो की जरूरत होगी, बहुत से ऐसे एक्सपर्टस की जरूरत होगी जो यहा पर आ कर बहस कर सकें। मेरा ख्याल है कि उनका यह नुक्तानिगाह उस व्हाइट आफ ब्यू से मेल नही खाता जो मै उनके सामने रख रहा हू। जो कमेटी हमारी बनी थी, वह हिन्दुस्तानियो की कमेटी थी, मैम्बर्स आफ पार्लियामेंट की कमेटी थी। हम चाहते है कि अगर मैम्बर इस काबिल है कि देश को आगे बढ़ा सकें, किसी लेबर प्राबलैम मे, किसी एजुकेशनल प्राबलैम मे, किसी हैल्थ प्राबलैम मे, तो वे जरूर मैम्बर बन सकें। हम को ऐसे मेम्बरो को काम करने के लिये एनकरेज करना चाहिये। लेकिन उसी के अन्दर हमने इसके आखिर मे दूसरा एक्सट्रीम काशन भी दे दिया है जिस के अन्दर ये दोनो ख्यालात रह सकें। जहा हम यह चाहते है कि मैम्बर पार्लियामेंट इन चीजो के अन्दर ज्यादा से ज्यादा काम करे और उनको ऐसा करने के लिये एनकरेजमेंट मिले वहां साफ तौर पर लिखा है कि मैम्बरो की आजादी, उनकी प्योरिटी और फ्रीडम फ्राम कोरप्शन से भी ज्यादा जरूरी चीज यह है कि उनको ऐसे आफिसिस पर मुकर्रर न किया जाय जिन के अन्दर वे यह सोचे कि हमारे ऐसा बन जाने से रुतबा बढ जायेगा, इज्जत बढ जायेगी, पैट्रनेज का अख्तयार हमें मिल जायेगा। इन दोनो चीजो का हमे ध्यान रखना होगा। किस हद तक हमे विलायत के कानून से मुख्तलिफ कानून बनाना होगा जहां पर कई सौ वर्षो से डेमोक्रेसी चलती आ रही है। वहां के लोगो की कई हैबिटस बाई ट्रेडिशन बन गई है जिन की वजह से उन के अन्दर उस तरह का प्रलोभन नही आ सकता। बल्कि हमारी जो कांस्टीट्यूशन है और दूसरा मुतलक़ा कानून है उसने हमें कई तरह के अहकाम दिये हैं। वे विलायत के कानून से कहीं ज्यादा है। हमको कोई अख्तयार नहीं हैं कि जिसके मेम्बर के साथ आफिस आफ प्राफिट अटैच होता हो उसको यहा बैठने की इजाजत दें।

लेकिन उन्होने अपने ही पास यह अधिकार रक्खा। यहा पर एलेक्शन कमीशन फैसला करता है वहां पर प्रिवी कौंसिल के तीन जजेज इसका फैसला करते हैं।

मैं जनाब की खिदमत मे अब उन ४, ५ सीगो की तरफ जाना चाहता हू जिनका कि जिक्र हमारे ला मिनिस्टर साहब ने इस बिल के अन्दर किया है। पेश्तर इसके कि मैं उनकी तरफ तवज्जह दिलाऊं, मै जनाब की तवज्जह सैक्शन १ पार्लियामेंट के उस ऐक्ट की तरफ दिलाना चाहता हू जिसके कि अन्दर वे आफिसेज दिये गये हैं जिनका कि आफिस आफ प्राफिट करार दिया गया है

"Subject to the provisions of this Act, a person is disqualified for the membership of the House of Commons who for the time being holds any of the judicial offices specified in Part I of the First Schedule to this Act"

इस फर्स्ट शेड्यूल मे उन जुडिशल आफिसर्स का जिक्र है। आम तौर पर हमारे देश मे वे जुडिशल आफिसर्स जो गवर्नमेंट की सैलरीज लेते हैं, वे पार्लियामेंट के मेम्बर नही हो सकते लेकिन ताहम मैं जानता हू कि कितनी कमेटीज ऐसी होती हैं जो जुडिशल काम करती हैं और उन पर पार्लियामेंट के मेम्बर्स मुकर्रर कर दिये जाते हैं और वे जुडिशल काम करते हैं। चुनाचे अजमेर मे एक ऐसी कमेटी है, ऐक्साइज अपील कमेटी, उसमे इस हाउस के एक मेम्बर साहब हैं और आज तक हमने यह नही कहा कि वे उस कमेटी के मेम्बर होने से डिस्क्वालिफाई हो जायेगे और उनको हक है कि वे मेम्बर बने

रहें। मैं अदब से अर्ज करना चाहता हू कि किसी भी सुडिशल आफिसर का इस पार्लियामेंट का मेम्बर रहना हमारे खास हालात में मुनासिब नही होगा और उनको इसकी इजाजत नही होनी चाहिए। इस सम्बन्ध मे सवाल उठता है कि हम अपने आनरेरी मजिस्ट्रेट का क्या करे, आनरेरी सिविल जजेज का क्या करें और आनरेरी रेवेन्यूज आफिसर्स का क्या करें। अगर खाली मैरिट्स पर देखा जाय तो मुझे कोई ऐतराज नही है अगर कोई आनरेरी जज या आनरेरी मजिस्ट्रेट यहा आकर देश की सेवा करना चाहता है और उनके यहा पर आने मे आम तौर पर कोई हुज्जत नही होनी चाहिए और जैसे कि विलायत में जस्टिसेज आफ दी पीस को डिस्क्वालिफिकेशन से एग्जम्पशन हासिल है उसी तरह इनको भी यहा पर हो लेकिन जब मैं अपने देश के खास हालात को देखता हू तो मैं यह कहे बगैर नही रह सकता कि वह चीज यहा के लिए मुनासिब नही होगी। मैं इस चीज से इकार नही करता कि हमारे आनरेरी जजेज और आनरेरी मजिस्ट्रेट में अच्छे से अच्छे लोग भी मौजूद हैं लेकिन आनरेरी मजिस्ट्रेट्स के इस्टीट्यूशन का अर्से से जो ट्रेडिशन चला आया है वह कोई अच्छा ट्रेडिशन नही रहा है, उसमें बुरी तरह से लोगो ने काम किया है यहा तक कि अंग्रेजी हुकूमत के जमाने मे लोग आनरेरी मजिस्ट्रेटो को टोडी बच्चा हाय हाय कह कर याद किया करते थे। हमारी कमेटी ने इस देश के खास हालात को देख कर ही यह फैसला किया कि ऐसे अशखास को छूट न दी जाय लेकिन इस बिल के अन्दर उसका कोई जिक्र ही नही है। अगर कोई आनरेरी मजिस्ट्रेट बन जाय और यहा पर पार्लियामेंट का मेम्बर बन जाय तो उसके वास्ते क्या होगा ? इस बिल की जद में वह आयेगा नही क्योंकि यह सिर्फ ऐग्जम्पशन देने का बिल है, आफिस आफ़ दी प्राफ़िट का बिल नहीं है। जब वह यहा पर आयेगा तो प्रेसीडेंट साहब के पास उसका केस हुक्म के लिए भेज दिया जायेगा। उसका आफिस आफ़ प्राफिट में जिक्र नही है लेकिन उसके अख्तियारात हैं, उसको इज्जत और पैट्रोनेज मिली हुई है और उस वक्त यह फैसला करने मे दिक्कत होगी कि आया वह आफिस आफ प्राफिट है या नही और यह कि वह इस हाउस मे बैठ सकता है या नही बैठ सकता है। इसीलिए मैं चाहता हू कि यह शेड्यूल मुकम्मिल होना चाहिए और जो शख्स पार्लियामेंट की मेम्बरी के लिए खडा हो उसको मालूम हो कि मैं कहा खडा हू और मुझे खडा होना चाहिए कि नही। विलायत के अन्दर जस्टिसेज आफ दी पीस खडे हो सकते है लेकिन हमारी कमेटी नही चाहती कि वैसा ही यहा इस देश में हो और यह आनरेरी मजिस्ट्रेट और सिविल जजेज वगैरह जहा हैं वही रह कर ईमानदारी के साथ अपना काम करते जाय। इन अशखास की जैसी रैपुटेशन है और जो उनके ट्रैडिशंस रहे हैं वे इस काबिल नही हैं कि हम उनको एग्जम्पशन दे सके।

इस बिल मे जो दूसरी मद है वह यह है

"Whoever is employed in the civil service of the Crown whether in an established capacity or not, or whether whole or part of his time."

इस मौजूदा बिल में पार्ट टाईम आफिसर्स लिख कर मिनिस्टर साहब ने एक ब्लैंक चेक दे दिया है। हमारी कमेटी ने यह रिपोर्ट की थी कि ऐसे अशखास जो गवर्नमेंट से सैलरीज हासिल कर सकते हैं या किसी तरीके से गवर्नमेंट एम्पलाय में हैं चाहे पार्ट टाईम भी हैं, हम नही चाहते कि ऐसे अशखास पार्लियामेंट के मेम्बर बन सके। गवर्नमेंट का यह बिल उस कमेटी की रिपोर्ट के बरखिलाफ जाता है और जो हालात कि हमारे यहा पर आज सैकडो वर्षों से मौजूद है और आज भी क़ायम हैं, उनके बरखिलाफ हैं, चुनाचे मैं चाहता हू कि यह क्लज ऐबसोलूट कर दिया जाय और सेलेक्ट कमेटी ऐसे सब सिविल एम्पलाईज को चाहे वह गवर्नमेंट की इम्पलाय

[पंडित ठाकुर दास भार्गव]

में हो अथवा किसी अन्य शख्स की किसी कैपेसिटी में इम्पलायड हो, उनको यहा पार्लियामेंट में आने की इजाजत नही होनी चाहिए और मेम्बर बन कर यहा पर बैठने की इजाजत नही मिलनी चाहिए। मैं जानता हूं कि जब मैं किसी शख्स के खिलाफ डिस्क्वालिफ़िकेशन लगाता हूं तो यह सीरियस डिस्क्वालिफिकेशन है लेकिन जैसे हमारे देश के हालात है उनके देखते हुए हमारे देश के इंटरेस्ट में यही है कि हम गवर्नमेंट के किसी आदमी को जिसके कि ऊपर गवर्नमेंट का इस तरीक़े का कोई असर हो कि उसकी राय के ऊपर काबू पा सकती है, हमे इस डैकेड प्रीसिक्ट्स आफ दी हाउस में उसे दाखिल होने की इजाजत नही देनी चाहिए। अगर हम चाहते है कि हमारे देश की आजादी बरक़रार रहे तो हमको इस तरह की पाबन्दी रखनी लाजिम है।

मैं यहा पर उस चीज का भी जिक्र करना चाहता हूं जिसका कि हमारे आनरेबुल मिनिस्टर साहब ने क़ानून में ब्लैंक चैक दिया है और जिसे कोई भी मेम्बर कबूल नही करेगा मालगुजार, देशमुख, पटेल वगैरह जो कि दफ़ा १२३ के सब सैक्शन ८ की जिम्न में आते थे और इस वजह से यह हुक्म था कि वे अशखास अगर किसी पार्लियामेंट के लिए खड़े होने वाले शख्स के लिए एलेक्शन में काम करेंगे तो उस शख्स का एलेक्शन इस बिना पर नाजायज क़रार दे दिया जायगा कि उसने गवर्नमेंट आफ़िसर्स की इमदाद एलेक्शन में हासिल की। चुनांचे अब मेरे एक भाई ने मिसाल दी थी कि किसी शख्स की एक गाव के मुखिया ने पार्लियामेंट के एलेक्शन के वक्त उसकी इमदाद की थी और उस बिना पर सुप्रीम कोर्ट में उसका एलेक्शन नाजायज क़रार दे दिया। मैं किसी आदमी के बरखिलाफ़ जो कि पबलिक का काम करता हो, कुछ कहना नहीं चाहता लेकिन मैं नही चाहता कि तहसीलदार, नायब तहसीलदार और थानेदार वगैरह जिनकी कि बाबत मैं जानता हूं कि वे सब किस तरह काम करते हैं और मैं पूछता हूं कि कौन उनके बारे में नही जानता, मैं ऐसे अशखास इस दरवाजे के अन्दर दाखिल नही होने देना चाहता और मैं चाहता हूं कि ऐसे अशखास को यह ऐग्जम्पशन न दिया जाय।

अब मालगुजार का सवाल आता है तो मालगुजार कोई गवर्नमेंट का नौकर तो होता नही है और कमेटी ने अपनी रिपोर्ट में लिखा था कि जिन आदमियो के बारे में पूरी तहकीक़ात न की हो उनके बारे में हम चाहते हैं कि गवर्नमेंट तहकीक़ात करे और इस अम्र का फ़ैसला करे कि आया उनको ऐग्जम्पशन मिले कि नहीं। अब जहां तक मालगुजार का सवाल है तो मैं भी एक मालगुजार हूं, गवर्नमेंट को लैंड रेवेन्यू देता हूं और मैं समझता हू कि इस हाउस में ८० या ९० परसेंट मेम्बर्स ऐसे होंगे जिनके पास कुछ न कुछ जमीनें होगी और वे मालगुजारी देते रहेंगे और मैं समझता हू कि उसके बरखिलाफ कोई ऐसी चीज नही है जो उसको डिस्क्वालिफाई किया जाय अलबत्ता अगर एक मालगुजार के लिए यह माना जाय कि कि वह मालगुजारी में से कुछ हिस्सा अपने पास रखता है बतौर कमीशन मालगुजारी इकट्ठा करने की उजरत के तौर पर और बाक़ी हिस्सा जाकर सरकार के खजाने में दाखिल करता है तब तो बात दूसरी है। लेकिन तहसीलदार और थानेदार, जैलदार, तालाटी वगैरह जिनके कि बारे में हर कोई जानता है कि वे किस तरह काम करते हैं, वे अगर यहां पार्लियामेंट में घुस आते हैं तो उसका हमारे देश की आजादी पर खराब असर पड़ेगा।

मैं चाहता हूं कि सेलेक्ट कमेटी उन तमाम ओहदो की जिनकी कि फ़ेहरिस्त दे दी गई है, उनके बारे में तहक़ीक़ात करके अपनी रिपोर्ट दे कि उन ओहदों को पार्लियामेंट की मेम्बरी के लिए छूट दी जाय कि नहीं।

सम्बरदार के लिये मुझे सिर्फ यह अर्ज करना है कि पंजाब गवर्नमेंट ने दफ़ा १२३ के सब सेक्शन (८) से यह छूट दे दी है और मैं चाहता हूं कि सम्बरदार के बारे में जांच की जाय कि आया वह अपने छोटे छोटे जो पैटी अफ़सरान हैं, उनके क़ाबू में होगा कि नहीं। मैं अदब से अर्ज करना चाहता हूं कि चूंकि पंजाब गवर्नमेंट ने १२३ (८) से ऐग्जम्पशन दी है और वह पार्लियामेंट के मेम्बरशिप के लिए खड़ा हो सकता है और जिसे कमेटी ने पार्लियामेंट की मेम्बरी के लिए लिखा है, मैं चाहता हूं कि उसको छूट दी जाय लेकिन जहां तक बाक़ी पैटी आफिशियल्स जैसे रैवेन्यू आफिसर्स वगैरह हैं उनको मैं नहीं चाहता कि इस तरह की छूट दी जाय। हर केस अपनी मैरिट पर देखना चाहिए और मैं चाहता हूं कि जिन ओहदों के बारे में कमेटी ने लिखा है उनके बारे में तहक़ीकात की जाय। अब मैं देश के दूसरे हिस्सों के हालात से वाकिफ नहीं हूं कि "देशमुख" वगैरह ओहदों के लिए मैं कह सकूं कि वह इस काबिल हैं कि नहीं कि उनको ऐग्जम्पशन दिया जाय या न दिया जाय। मैं पंजाब के बारे में जानता हूं और पंजाब के बारे में मैं अर्ज करता सकता हूं। बाकी सेलेक्ट कमेटी को हक होगा, उसका यह फर्ज होगा कि आइन्दा वह इस चीज की तहक़ीकात करे। हमारे आनरेबल मिनिस्टर साहब ने तो बिल्कुल कार्ट ब्लैंश राइट दे दिया है। मैं इसका बिल्कुल मुखालिफ़ हूं क्योंकि यह हमारी इंडपेंडेंस पर बड़ा खराब असर करेगा।

तीसरी जो चीज आती है वह आर्म्ड फोर्सेज की है और चौथी चीज है 'मेम्बर्स आफ दि पुलिस फोर्स, इन्टेन्ड बाई दि पुलिस अथारिटीज'। जहां तक पुलिस का सवाल है, हमारी कमेटी ने इस के बारे में कुछ नहीं लिखा क्योंकि एक सिपाही जो गवर्नमेंट से तनख्वाह पाता है वह डाइरेक्टली गवर्नमेंट से कनेक्टेड है और किसी सूरत में उसे इजाजत नहीं दी जा सकती कि वह हाउस का मेम्बर बन जाय।

आगे इस बिल के अन्दर जिक्र है कोलेज आफिसर्स का, टैरिटोरियल आर्मी वालों का। कुछ जिक्र किया गया है होमगार्ड्स का। मैं चाहता हूं कि जहां तक इनका सवाल है, उसको मैरिट्स पर देखा जाय। अगर वह गवर्नमेंट के इतने काबू में हैं कि वह इंडिपेंडेंस कायम नहीं रख सकते तो वह किसी भी फोर्स के मेम्बर हों, उन को यहां आने की इजाजत नहीं दी जानी चाहिए। कल हमारे एक आनरेबल मेम्बर ने जिक्र किया कि अगर ऐसा शख्स यहां आएगा तो क्या वह आर्मी के मामले में हमारे आनरेबल मिनिस्टर साहब के खिलाफ कुछ कह सकेगा? अगर आपने ऐसे मेम्बरों को रक्खा तो इससे हमारी आर्मी का ही नुक्सान होगा। जहां तक आनरेरी आफिसर्स का सवाल है, जो रेगुलर फोर्स में नहीं है, हमने उन के लिए कानून बनाया है, जिस में पब्लिक के आदमी देश की सर्विस कर सकते हैं, वह इन चीजों के अन्दर नहीं आएंगे जो कि रेगुलर आर्म्ड फोर्स के आदमियों पर लागू होती हैं। इस के अलावा जनाब मुलाहजा फरमाएं, इंग्लिश ला में भी लिखा हुआ है:

> "(6) a member of a Legislature of a country or territory outside the Commonwealth."

Mr Speaker: This is being sent to the Select Committee. The hon. Member may be brief. It is not as if we are now deciding one way or the other regarding the matter.

पंडित ठाकुर दास भार्गव: मैं इस को यहीं छोड़ता हूं, लेकिन मैं अर्ज करता हूं कि जहां तक शेड्यूल का ताल्लुक है, यह शेड्यूल हमें जरूर बनाना पड़ेगा। हमें इससे कोई एस्केप नहीं है। हमें शेड्यूल बनाना ही पड़ेगा और उस में सब आफिसर्स को दर्ज करना होगा। जैसा मैंने विलायत के ला से पढ़ कर सुनाया, मैं जनाब की तवज्जह उसकी तरफ दिलाना चाहता हूं। आम तौर पर हर एक लेजिस्लेचर में यह दिक्कत नजर आती है। जब आम तौर से मिनिस्टर्स को

[पंडित ठाकुर दास भार्गव]

इजाजत दी, कहा कि मिनिस्टर्स आफिस आफ प्राफिट में नहीं आते, तो कहा गया कि हम नहीं चाहते कि एक सौ मेम्बर आफ मिनिस्टर्स इस हाउस में आकर बैठें, १०० या १५० मिनिस्टर्स आकर बैठ जाएं और हमारे वोट पर पानी फेर दें। वहां विलायत में इसके लिए यह किया गया कि ७० से ज्यादा आदमी ऐसे नहीं होंगे जो मिनिस्टर्स हो सकें और उनमें से २७ आदमियों से ज्यादा को वोट देने का हक नहीं होगा। मैं चाहता हूं कि इस किस्म का कोई सैलूटरी सा यहां भी हो। जहां तक गवर्नमेंट आफ इण्डिया की मौजूदा शक्ल का सवाल है, इस के अन्दर जरूरत से ज्यादा मिनिस्टर्स नहीं हैं। लेकिन मैं चाहता हूं कि कभी उन की तादाद इतनी एक्सेसिव न पहुंच जाय जो नान आफिशल ओपीनियन को आफिशल ओपीनियन रिजेक्ट कर दें। मुझे एक ऐसा मामला याद है जबकि आफिशल ओपीनियन ने नान आफिशल ओपीनियन को डिफीट दे दी थी। मैं वह चीज दुबारा नहीं देखना चाहता। कमेटी ने अपनी रिपोर्ट में इस चीज का जिक्र किया है लेकिन इसके लिए हमने कोई राय नहीं दी, क्योंकि ऐसे हालात पैदा नहीं हुए थे। लेकिन अब चूंकि हम वाजेह कानून बनाना चाहते हैं, इसलिए मैं चाहता हूं कि ऐक्ट के अन्दर इस चीज को ध्यान में रक्खा जाय और यह फ़ैसला किया जाय कि इससे ज्यादा तादाद मिनिस्टरों की नहीं होगी। मिनिस्टर की जगह आफिस आफ प्राफिट को करार देने के यह माने नहीं हैं कि मिनिस्टर इस हाउस में आएं और वह सारे हाउस को स्वैम्प कर दें। मैं कमेटी से यह उम्मीद करूंगा कि वह इस का पूरी तरह से मुताला कर के सब तरह से इस हाउस की आजादी को कायम रखने की कोशिश करेगी।

इसके अलावा मैं इस बिल में जो कि हमारे सामने है, एक नई चीज देखता हूं। अब तक सिर्फ ऐडवाइजरी कमेटी की मेम्बरशिप का सवाल था, उसी के वास्ते लिखा गया था, ऐक्ट में भी यही लिखा गया था कि जब तक किसी का पोजीशन ऐसा न हो कि वह किसी को पैट्रनेज दे सकता हो, या इंफ्लुएंस कर सकता हो, तब तक आम तौर से ऐसा होना चाहिए कि उसे आफिस आफ प्राफिट न करार दिया जाए और उस को ऐग्जम्पशन दिया जाये। लेकिन ऐसा मालूम होता है कि जो बिल मिनिस्टर साहब लाए हैं, उस में सारी चीज पर पानी फेरा जा रहा है और एक नई कैटेगरी बनाई जा रही है, जिस कैटेगरी से मुझे डर लगता है कि पता नहीं आइन्दा वह क्या बनेगी। उन्होंने कैटेगरी ३ आफ एच में लिखा है :

> "(h) an adviser created temporarily for the purpose of advising the Government or any other authority on any matter of public importance."

14 hrs.

मुझे फिलवाकया सबसे ज्यादा डर इस जिम्न से लगता है। आप ऐडवाइजर मुकर्रर कर दीजिये उसका नाम तो आप ऐडवाइजर रख दीजिए लेकिन उसे सब पावर्स दे दीजिए, जुडीशल और एग्जिक्यूटिव, तहकीकात करने की, नौकर मुकर्रर करने की, सब तरह की। आप तो कहते हैं कि ही इज ऐन ऐडवाइजर। किस चीज का ऐडवाइजर? "फार दी गवर्नमेंट आफ एनी अदर अथारिटी" जितने आप के कारपोरेशन हैं सब के लिए आप ऐडवाइजर मुकर्रर कर दीजिए, कह दीजिए कि तुम को यह अख्त्यारात हैं

"On any matter of public importance." What is a matter of public importance?

मैं अदब से अर्ज करना चाहता हूं कि इतने वेग अल्फाज रक्खे गए हैं कि आफिस आफ प्राफिट के जो कानून आप बना रहे हैं, वह बड़े डेन्जरस हैं। मैं नहीं जानता कि वह कहां पर स्टैन्ड करते हैं। इसमें जो अनसर्टेन्टी और वेगनेस है, जो इनडेफिनिटनेस है, वह सबसे ज्यादा इसका कंडेम्नेशन है।

में अर्ज करूंगा कि आप ऐडवाइजर मुकर्रर कीजिए, उस के अन्दर कम्पेन्सेटरी अलाउंस ज्यादा न हों, मुझे कोई ऐतराज नहीं है, जब तक वह ऐडवाइस देता है। लेकिन कमेटी ने रिपोर्ट में लिखा है कि ऐसी चीजें ऐडवाइजर को भी करप्ट कर सकती है जैसे नौकरी देने का हक, पैट्रनेज देने का हक, डिस्बर्समेंट आफ फंडस का हक। यह लोग हमेशा देखा करेंगे कि गवर्नमेंट ने हमें ऐडवाइजर मुकर्रर किया है, हम कैसे गवर्नमेंट के खिलाफ वोट दे। मैं चाहता हूं कि मिनिस्टर साहबान को अपने को इस चीज से दूर रखना चाहिए कि वह किसी पार्लियामेंट के मेम्बर को पैट्रनेज दे सकें। पार्लियामेंट के मेम्बर को तो ऐसी पोजीशन अख्तियार करनी चाहिए कि वह दुनिया में परमात्मा के सिवा और कंट्री के इन्टरेस्ट के सिवा किसी की परवाह न करे। आप ऐडवाइजर को इस में से अलग कर दीजिए, कम से कम उन ऐडवाइजर्स को जो इस तरह के इंफ्लुएंस की एक्सर्साइज करते हैं। इसमें तो हमारे मिनिस्टर साहब ने इन लोगों को एक कोर्ट ब्लैश दे दिया है। यह ठीक नहीं है।

इसमें वाइस चांसलर की जो चीज रक्खी गई है, उस के बारे में मुझे ज्यादा कहना नहीं है, गो मैं जानता हूं कि वाइस चान्सलर को आफिस आफ प्राफिट करार दिया जाय, लेकिन कमेटी ने यह तय किया कि सब चीजों पर गौर करने के बाद यह मालूम होता है कि वह जरूर ऐसा ओहदा है जिसे आफिस आफ प्राफिट करार दिया जाय। हम को इस हाउस के अन्दर वाइस चान्सलर्स का तजुर्बा है, कई वाइस चान्सलर इस हाउस के मेम्बर रहे हैं। इस हाउस के तजुर्बे से ही श्री सी० सी० बिस्वास ने यह राय दी थी कि वाइस चान्सलर की जगह को आफिस आफ प्रोफिट करार दिया जाय। दूसरी राय भी हो सकती है क्योंकि वह यूनिवर्सिटीज से ताल्लुक रखने वाले हैं। वह काबिल आदमी होंगे, लेकिन महज काबिलियत ही काफी वजह नहीं है। हम को वह करार देना चाहिए कि जहां उन्हें ज्यादा काबिलियत दिखलाने की जरूरत है, उस ओहदे का कर छोड़ कर इस पार्लियामेंट में आ कर बैठें, यह ठीक नहीं है। फिर हम यह भी नहीं चाहते कि यहां ऐसे मेम्बर आएं जो कि हमेशा यहां हाजिर न रहें, यह बिल्कुल इन्कम्पैटिबल है। यह पहला फर्ज है, यह मेम्बर की एसेन्शल क्वालिटी है कि वह सात महीने तक यहां आकर बैठे, और सब चीजों को पीछे छोड़ दे और इस हाउस में अपने फर्ज को अदा करने में कोताही न करे। मैं नहीं जानता कि कोई भी वाइस चान्सलर यहां आकर इतना वक्त दे सकेगा। मैं कहना चाहता हूं कि इन्कम्पैटिबिलिटी के प्वाइंट आफ व्यू से यह फैसला ठीक है। मैं अपने मिनिस्टर साहब की काबिलियत की दाद देता हूं जिन्होंने आने वाले सोशलिस्ट पैटर्न का ख्याल कर के यह किया कि जो आदमी यहां आने के काबिल हो, उन को यहां आने से न रोका जाय। मैं इस चीज की दाद देता हूं लेकिन चूंकि आनरेबल मिनिस्टर साहब खुद इनकरपटिबल है, वह नहीं जानते कि करप्शन क्या चीज है। अगर उन को दुनिया का तजुर्बा होता कि लोग किस तरह से आते हैं और कितना फायदा उठाते हैं तो उनको पता चलता कि वाकई ऐसे लोग ऐसा कुछ हवाई बनाते हैं और पार्लिमेंट की प्योरिटी और मेम्बरान की आजादी रखने के नुकताह ख्याल से उन्हें ऐसा बिल न बनाना चाहिये था।

मैं इस वास्ते अदब से अर्ज करना चाहता हूं कि कमेटी ने जो असली असूल रख दिये हैं उन उसूलों से तजावुज न किया जाये। बहुत सारे मेम्बर पार्लियामेंट ऐसे हो सकते हैं कि जिनको किसी कमेटी का मेम्बर बनाकर या और किसी तरह से सेवा ली जा सकती है। मैं तो समझता हूं कि उनको ऐसा करने का मौका न देना देश को उनकी सेवा से महरूम रखना है। इसलिए मैं चाहता हूं कि बशर्ते उनके इंडिपेंडेंस में फर्क न आने पाये, हमको उन मामलात में मेम्बर पार्लियामेंट से मदद

[पंडित ठाकुर दास भार्गव]

लेनी चाहिए जिनमें वे अहल हों। यह असूल भी कमेटी ने देखा है और मैजारिटी ब्यू यही थी जो कि मैं कह रहा हू गो कि माइनारिटी तो यह चाहती थी कि हर आफिस आफ प्राफिट को डिस्क्वालिफिकेशन समझा जाये। हम जानते थे कि अभी हमारे देश की यह हालत है कि बहुत से मामलों में काम करने की महारत पार्लियामेंट को हासिल है। लेकिन हमको यह उसूल नहीं भूलना चाहिए, और हमको खास तौर से विलायत के तजरबों से सबक सीखना चाहिए कि हमें इस देश के अन्दर ऐसी पार्लियामेंट रखनी है कि जिसका हर एक मेम्बर आजाद हो, हर एक मेम्बर ईमानदार हो, जो गवर्नमेंट के हर इनफ्लूयूएंस को स्टेंड कर सके और वही काम करे जो कि देश के लिए अच्छा हो। यही असूल है इस आफिस आफ प्राफिट के कानून का। अगर हम इस असूल से डिपार्ट करेंगे तो हम गलती करेंगे।

मैं ज्वाइंट कमेटी से दरख्वास्त करूंगा कि वह इस कमेटी की रिपोर्ट का ख्याल रखें और विलायत के ऐक्ट के उसूलो को ध्यान में रखें।

मैं आपका शुक्रिया अदा करता हू कि आपने मुझे बोलने का मौका दिया ताकि मैं अपने ख्यालात का इजहार कर सकू।

Shri Yajnik (Ahmedabad): Mr. Speaker, the work of the Opposition has been considerably facilitated by the exhaustive criticism to which Pandit Thakur Das Bhargava has subjected this Bill. I am also glad to see that Parliament has taken the initiative in this matter. We are all thankful to the Committee that has gone into this subject with great care, with great precision and so exhaustively and placed before us the main principles which should guide us and the House in framing a new Bill on the subject.

The three principles that emerge from this discussion, in my opinion, are that persons holding an office of profit should have sufficient time to devote to Parliament, secondly, that they should be able to work independently of Government, that is to say, they should not be subject to the executive policies of the Government and thirdly, they should not be, whether taking money or not or any honorarium or not, in a position to influence unduly people who are working under them or people within their jurisdiction In view of the principles that have been enunciated by hon. friend, if we look at the concrete instance of the Vice-Chancellor, it is quite obvious that either a Vice-Chancellor does not perform his duty towards the University or he is not able to work faithfully as a Member of Parliament The special consideration that has weighed with us also is that a Vice-Chancellor is, after all, carrying out the educational policies of Government as an executive head of a university How can that Vice-Chancellor bring an independent mind to bear on the subjects that come before him, and how can he be the head, not merely titular, but the true executive head and intellectual head of an educational organisation?

Then, we must also realise that the Vice-Chancellor exercises enormous influence over a post of professors and lecturers, and perhaps hundreds or thousands of students, and taking human nature as it is, if a Vice-Chancellor stands as a Member for Parliament, naturally the whole host of professors and lecturers and salaried servants and several hundreds students also would work as an army of electioneering agents. Whether they would come within the purview of the law or not is a different thing, and many things are done that cannot be proved. In any event, this Parliament and every Member should like, Caesar's wife, be above suspicion, and therefore I would certainly urge Government to disqualify any and every Vice-Chancellor from being a Member of Parliament.

Something has also been said about home guards. I have seen something of the home guards as a man of the districts. There is not much difference between a home guard and the policeman in time of emergency. We of the Opposition are very often involved in many movements, and however peaceful the movements, often enough they are interfered with by the police to whom the home guards are attached. Apart from politics, I know of instances in which the home guards have been even more zealous instruments of erroneous Government policies, and they have not hesitated to shoot people when the police, burdened with a sence of responsibility, have held their hands. So, a home guard is appointed a home guard by the executive Government. Then there is the whole heirarchy of officials, and I certainly would request the Government to drop the home guards from the list of exemptions

Then there are these statutory bodies, and their chairmen and governors are also sought to be exempted by this Bill. This has certainly been done in the teeth of, in flagrant opposition to, the recommendations of the Bhargava Committee, and Pandit Thakur Das Bhargava has said quite a lot in the most eloquent and in the most persuasive terms.

Fancy a chairman or a director of a finance corporation being a Member of Parliament. We have to deal with these things every time, the working of these finance corporations, the Coffee Board, the Tea Board, the commodity boards and other statutory bodies which are aided by Government, which are working with Government finances and which have very wide powers and control a great amount of patronage, which are in a position to dispose of many important appeals, which also distribute funds as loans and otherwise. And the Boards may go on increasing.

It is absolutely necessary that all these men, however high and mighty they might be, however capable, however efficient they might be, should not be Members of Parliament. They might be entrusted with work of the highest responsibilty by Government no doubt, but that does not qualify them for being elected to this House.

There is enough room for talent in India. The biggest engineers, the biggest scientists are doing things that most of us cannot do. Their position, the position of many of them, is much higher than that of any of us, but that does not qualify them for being Members of this House where absolutely independent judgment should be brought to bear on every question that is before them. This House has not the monopoly of all wisdom in this country. Let wisdom fructify all over the land.

A friend complained about a M.P. lawyer's abilities not being available to the Supreme Court in an important case. Well, there are great lawyers, and they are performing eminent services perhaps to this land in many capacities, but they need not be in this House. This House can do without them What we, above all, desire is thorough independence of the executive. Reading the British law and case law we see how zealous Parliament was in keeping its Members absolutely away from the influence of the Crown in those old days. We should be as zealous even in the circumstances of our Republic in seeing that all Members of Parliament are absolutely free from the all-pervasive influence of the executive, and they should not be tied down to any policies of the executive which they would not be in a position to judge independently as Members of Parliament.

I do not want to take much of the time of the House, but I want to place the greatest emphasis on these village revenue officials. I am a rural

[Shri Yajnik]

man and have been working many year in the countryside as many of our friends are doing. I know, and we all know, the role of the village revenue official. Unfortunately, the words used here are: "the office of village revenue officer, such as...." which is only by way of illustration. So, if the Law Minister likes it, he can just chop off the rest of it.

And what is the village revenue official doing? Is he just a country gentleman? Is he occupying an ornamental post? Is he there just to be a host to all good people who come to the village? Is he merely a welfare officer? He is a revenue officer, and a revenue officer has to collect revenue, and collecting revenue is a big job.

So, in the first instance, I cannot understand how any revenue officer who is responsible to the executive Government for collection of land revenue—and that is a big item in our income today—can afford to spend seven, six, five or even four months out of his constituency, out of his petty, puny village. It is impossible for him to do so

More than that, he is not capable of bringing to bear any independent judgment. His mind is largely governed by the rural atmosphere to which he is attached, and he naturally looks at everything from the point of view of the executive of which he is only an agent. Because, after all, he is an instrument of the executive Government that cannot be denied; as a revenue officer.

Then, what influence does a revenue officer hold? We all know what the role of the revenue officer was in the olden times under the British Government. The revenue officers were the props of the British Government. It was they who created the greatest difficulties in the way of the Congress propaganda in the initial stages. It was they who urged the police to use the lathis most on the Congress volunteers. They are the bed-rock of the old feudalistic society. They are the bosses, and they are masters of the countryside. They are the tyrants. They please, and co-operate with the well-to-do people in the village and exploit and terrorise the poor. These men, by force and by threat of force, are a real power in the village. Can they ever be expected to be the shining lights of a House of Parliament?

Again, Pandit Thakur Das Bhargava has reminded us that according to the Representation of the People Act, a candidate cannot avail himself of his assistance in winning an election. Is that man, who could not uptill now act as a candidate's agent in an election, to be a candidate for election to Parliament? It surpasses my imagination how such a clause could have been introduced in this Bill. This provision especially about the village revenue officer is the most obnoxious provision, and I hope that the Joint Committee to which this Bill is being committed will remove that clause lock, stock and barrel.

I joint with Pandit Thakur Das Bhargava in hoping that the Joint Committee will take into consideration all the points that have been placed before this House, and especially those that have been placed so eloquently by the chairman of the committee that was appointed by the Speaker, and give us not a piecemeal or fragmentary Bill such as we have today before us, which would not be worthy of us, but a really comprehensive and exhaustive Bill, not only in the interests of the purity and sanctity of this House but also for the guidance of the would-be candidates and for the edification, enlightenment, progress and prosperity of our country.

Mr. Speaker: I now call upon Shri Achar. After him, I propose calling upon Shri Sarju Pandey. Each one

of them will have ten minutes. We must close this debate by three o'clock. I shall then call upon the Law Minister. How long does he propose to take?

Shri A. K. Sen: Not more than half an hour.

Shri Achar (Mangalore): I am very glad the Bill is going before a Joint Committee, because I consider this Bill to be a very important one *from the point of view of building up* healthy democratic traditions in our country.

The basic principles have already been stated especially those with regard to the independence of the Members of a legislature, whether it be at the Centre or in the States. The Law Minister, while moving the motion laid great stress on experts He made an eloquent appeal that great engineers, great doctors and great scientists, even if they were holding offices of profit, should be allowed to enter this Parliament as well as the State legislatures That is an aspect which has certainly got to be very seriously considered This must be gone into in very great detail in the Joint Committee But, for my part, I would say that these experts are not so very essential, from the point of view of having a democratic House.

If we take even an ordinary text-book on the elements of politics, we shall find that the essence of democracy is not expert knowledge. Earlier writers like Professor Sidgwick and also the subsequent writers have laid great emphasis not on expert knowledge or on the greatness of a man of science or anything of that nature, but on something else. It is not that which helps to build up a healthy democracy or a good House of Parliament. The greatest characteristic that is required of a parliamentarian is that he must represent an interest with which he is identified. That is the first essential of democracy. A man who is interested in a matter is the best representative, and not an expert. Take, for example, experts like C. V. Raman or Bose Would they like to come to Parliament? Certainly, such great scientists or such great literary men would not come to Parliament.

Shri C. R. Pattabhi Raman (Kumbakonam): Why not?

Shri Achar: You would probably get only second-rate engineers, second-rate doctors and second-rate lawyers into Parliament. The first-rate men would not be coming to Parliament Besides, even if we get very great experts in science, or medicine or law in a House, would that House make a good House of Parliament?

I would like to remind this House of one incident that is reported in the history of the British Parliament, the Mother of Parliament. A great scholar and a great literary man—I need not mention the name; I think it was probably Lord Bacon—....

Shri C. R. Pattabhi Raman: Haldane.

Shri Achar: I am not quite sure of the name My memory is that it was Lord Bacon. He was considered to be a great literary man and a great scholar. Many of his friends said that it was better that he should *become a Member of Parliament* He himself had no confidence in himself Anyhow, they forced him, and he became a Member of Parliament When for the first time he spoke in Parliament, the galleries were crowded, and all the Members of Parliament were anxious to hear this great scholar. That great scholar *got up and said, I conceive.....*

Dr. Krishnaswami (Chingleput): It was Addison.

Shri Achar: After two or three minutes, once again, he said: 'I conceive....' Again, he repeated after

[Shri Achar]

a few minutes "conceive" and then sat down.

Mr. Speaker: All hon. Members know this.

Shri Achar: Yes, it is so. But it is a fact which we have to consider when we are considering this Bill. The lady Member who spoke after him said. 'The hon. Member conceived thrice, but has brought forth nothing'.

What I would like to point out is that it is not expert knowledge or scholarship that would help to make this House or a legislature a good House to represent the various interests in the country. On the other hand, it is the ordinary man,—it may be an ordinary farmer; it may be an ordinary barber, if I may so put it, or it may be any man following any particular interest in a legislature That does not mean that Parliament does not want to utilise the services of great men. Parliament would certainly like to utilise the services of a great expert, a great engineer or a great doctor or a great lawyer. They will be paid for it. They need not be Members of the House. From that point of view, I would request the Law Minister as well as the Joint Committee to consider this aspect of the question. It is not expert knowledge that is required. The man who feels the pinch of the shoe, he is the person interested and he alone is the best person to represent. Of course, experts will co-operate and help in the execution of policy but not in its formulation From that point of view, we should have the services of experts, whether they be engineers, scientists or others But it should not be the principle of this legislation to get experts in here. The more important principle is—I think it has been sufficiently debated upon—the independence of the Member to vote, and independence to express his views. My hon. friends, especially the venerable friend and veteran parliamentarian of this House, spoke clearly and for a long time. Though I could not follow the language, I would make out that the point he was emphasising all along was the independence of the Members.

From this point of view, is it good to have anybody in Parliament who is in the pay of Government? Can he independently exercise his vote? Can he independently argue and put forth a case against Government from which he is drawing remuneration? From that point of view, is it good to have such offices removed from disqualification?

Of course, this is a little controversial subject, as to what exactly is an office of profit. We need not go into that now. There are decisions of the High Courts and the Supreme Court on this. Whatever it may be, the only question is whether he will be independent. If not, should such a person be brought into Parliament. So far as I am concerned, such a person should not be brought into Praliament.

What does our Constitution say? It says that the general principle is that persons enjoying offices of profit should not be allowed to come into Parliament That is a clear proposition. To this principle, only one or two exceptions are made. They are mentioned in the Bill also. Ministers have been exempted from this provision This is mentioned in clause 2(a)—'any office held by a Minister for the Union or for any State whether *ex-officio* or by name'. Of course, there is a very good reason for that. He goes to the electorate and is elected. Then he becomes Minister But if there is to be any further exception, a clear case should be made out for it. But here exceptions are given to which reference has been made by several speakers. I, being the last speaker, do not want to repeat them. These exceptions are

relating to persons who would certainly be under obligation to Government, and they should not be included.

Not only that, there is the question of drafting also. I do not know how exactly this is brought in here. For example, take item (i) of clause 2(h):

> "the office of village revenue officer, such as *lambardar, malguzar, patel, deshmukh* and the like, who is remunerated by a share of, or commission on, the amount of land revenue collected by him".

That is, if he gets a share, he should be exempted. But I find that in our parts, he does not get commission. He gets regular pay, monthly pay. Why should there be a difference made? So far as I am concerned, whether it be village *patels* or any higher officer, those who get remuneration from Government should not be allowed to come into Parliament. If the *patel* is to be allowed to come into Parliament, why should a distinction be made in the other case?

Then again, item (iii) is beautifully vague. It says:

> "an adviser created temporarily for the purpose of advising the Government or any other authority on any matter of public importance".

I feel on the whole that this Bill requires considerable consideration and I would suggest to the Joint Committee to see that this is examined with a view to the preservation of democratic institutions in our country, so that all those persons who are under obligation to Government are not allowed to come into Parliament or local legislatures.

श्री सरजू पाण्डे (रसड़ा) : अध्यक्ष महोदय, हमारे सामने यह जो बिल पेश हुआ है और उस पर वक्ताओं की जो तक़रीरें हुई हैं उन सब को मैंने बहुत गौर से सुना। हमारे बहुत से दोस्तों को इस बात से ऐतराज़ है कि वाइस चांसलर, गांव के मुखिया और दूसरे लोगों को प्राफिट होल्डर माना जाय यद्यपि मैं उनसे इसमें सहमत हूं और मेरी समझ में यह ठीक बात भी है कि उनको आफ़िसेज़ आफ़ प्राफिट माना जाय।

इस बिल में मैं समझता हूं कि तमाम उन लोगों को जो गवर्नमेंट आफ़िसेज़ में है और सरकार के वहां से बाक़ायदा तनख्वाह पाते है, उन को छोड़ कर उन सब को इस बात की इजाज़त दी गई है कि वे पार्लियामेंट की मेम्बरी के लिए खड़े हो सकते है जो कि हालांकि ज़ाब्ते से तनख्वाह तो नहीं पाते लेकिन उनके पास पावर होती है और वे लोगों पर अपना असर बखूबी और कामयाबी के साथ डाल सकते हैं। मैं चाहता हूं कि सेलेक्ट कमेटी इस पर ग़ौर करे कि इन मिनिस्ट्रों का क्या होगा। मिनिस्टर के आफ़िस को आफिस आफ़ दी प्राफिट नही माना है लेकिन एलेक्शन का तजुर्बा हमें बतलाता है और मैं सैकड़ों मिसालें इस हाउस के सामने पेश कर सकता हूं जहां पर कि मिनिस्ट्रों ने बहैसियत एक मिनिस्टर होने के वोटरों पर खुद नाजायज़ दबाव डाला। खुद हमारे उत्तर प्रदेश में, बनारस, गाज़ीपुर और बलिया मे मंत्री महोदय अपने दौरे पर जाते थे और उन्होंने खुद अपनी तक़रीरों में इस बात की धमकी दी थी कि अगर उन्होंने कांग्रेस उम्मीदवारों को वोट नही दिया तो अच्छा नही होगा। अब आप समझ सकते हैं कि ऐसी दशा में हमारे देश में चुनाव निष्पक्ष और स्वतन्त्र रीति से कैसे सम्पन्न हो सकते है ? यह कैसे सम्भव हो सकता है ? सही मायने में कैसे चुनाव हो सकेगा जबकि यह मंत्रीगण स्वयं अपने ओहदों पर मौजूद रहेंगे और बहैसियत मंत्री के चुनाव मे उतरेंगे ? मेरा राय में तो अगर आप चाहते हैं कि देश के अन्दर सही माने में लोग आज़ादी से अपनी राय दें तो आपको ऐसी व्यवस्था यहां पर करनी पड़ेगी कि मंत्री लोग चुनाव में उतरने से पहले अपने मंत्री पदों से इस्तीफा

[श्री सरजू पाण्डे]

दे दें वरना लाजिमी तौर पर इसका नतीजा यह होगा कि जब एक तरफ ऐसे लोग चुनाव में खड़े होंगे जिनके कि हाथ में सारे अधिकार होंगे तो जनता आजादी के साथ ऐसे लोगों को वोट नही दे सकेगी जो कि आफ़िसों में नहीं है क्योंकि उनको डर लगा रहेगा कि कही ऐसा करने से उनकी परमिट न छिन जाय, तो किसी को डर रहेगा कि उसके लड़के की नौकरी न चली जाय । मै समझता हूं कि वाइस चांसलर्स, मुखिया और चेयरमैन आदि अपने नीचे के अमले पर दबाव डाल सकते हैं और उनके दबाव डालने से सही और आज़ादाना इलेक्शन्स नहीं हो सकेंगे । यहां कुछ माननीय सदस्यो ने बताया कि एलेक्शन ट्रिब्युनल ने महज़ इस बिना पर कि किसी शख्स ने मुखिया को एलेक्शन एजेंट बनाया था, उसके चुनाव को नाजायज़ क़रार दे दिया ।

14.39 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

जब मिनिस्टर्स अपने ओहदों पर क़ायम रहते हुए चुनाव मे खड़े होंगे तो लाज़िमी तौर पर स्वतन्त्र चुनाव हमारे देश में नही हो सकेंगे । इसलिए मैं चाहता हूं कि इस कानून में यह भी व्यवस्था हो कि मंत्री लोग चुनाव मे जाने से पहले अपने ओहदों से इस्तीफा दें वरना हमारे देश मे क़तई तौर से सही चुनाव नही हो सकेंगे और विरोधी दलों के उम्मीदवारों को कोई वोट नही देगा । अभी पिछले चुनाव को ही ले लीजिये । इस ५३० के हाउस में मुश्किल से ८० या ९० ऐसे सदस्य बैठे हैं जो कि विरोधी दलों के हैं और आज हालत यह हो गई है कि विरोधी दल की ओर से अगर कोई सही से सही बात भी हाउस में कही जाय तो चूंकि सरकारी दल के लोगों की यहा पर बहुत बड़ी संख्या है, इसलिए वह सही आवाज़ भी उनके आगे दब सी जाती है । अगर उसके सम्बन्ध में सरकारी बेंचो पर बैठने वालों से भी पूछा जाय तो वे भी कह देंगे कि हां होना तो वैसा ही चाहिए लेकिन फिर भी वोटिंग के वक्त उनको पार्टी अनुशासन का खयाल रखते हुए उसके विरुद्ध मत देना पड़ता है और जिसका कि परिणाम यह होता है कि वह सही चीज़ आगे नहीं बढ़ पाती और दब जाती है । इसलिए जनतन्त्र की रक्षा के लिए और विरोधियो को आगे बढ़ाने के लिए लाज़िमी तौर पर यह अधिकार देना होगा । और भी देशों में यही नियम है । मंत्री महोदयों को अपने पदों से चुनाव के पहले इस्तीफा देना होता है। लेकिन हमारे देश मे उन के इस्तीफा देने की बात कौन कहे, यह वह लोग गांवों में जाकर अपने बल मे लोगों से वोट लेते है । लोग तरह तरह के ओहदों पर रह कर गावों में यह काम करते हैं और इस बिल के अन्दर उन्ही को अधिकार दिया गया है । माननीय सदस्यो को ज्ञात होगा कि हमारे उत्तर प्रदेश मे गांवों मे पंचायतो के चुनाव होते हैं, आप जाकर देखिए कि किस तरह से मुखिया और नम्बरदार इन लोगों के लिए वोट लेते है और दूसरो को आगे नहीं बढ़ने देते । इसलिए मेरी प्रार्थना है कि बहैसियत मंत्री इन लोगों को चुनाव मे खड़े होने का अधिकार नही होना चाहिए । मैं चाहता हूं कि सेलेक्ट कमेटी मुखिया और नम्बरदारों को भी चुनाव में खड़े होने का अधिकार न दे । अगर उनको यह हक मिल गया तो मैं समझता हूं कि लाजिमी तौर पर हमारे देश मे जनतन्त्र कायम नही हो सकेगा ।

साथ ही साथ मन्त्री लोगो के बारे मे भी मैं अर्ज करना चाहता हूं कि और मुल्कों की तरह से हमारे देश मे भी यह मिसाल कायम होनी चाहिए कि मंत्रियो को ओहदे पर रहते हुए चुनाव मे न जाने दिया जाय । मैं आपको गाजीपुर की मिसाल बताता हूं । वहा मंत्री महोदय पहुंचे और दो तीन कर्मचारियो के खिलाफ ऐक्शन इसलिए रिकमेन्ड किया और डिस्ट्रिक्ट मैजिस्ट्रेट को शिकायत लिखी कि वह लोग विरोधियों से मिले हैं । यह तो सब को मालूम है कि कौन सरकारी कर्मचारी विरोधी दलों से मिल सकते है । लेकिन चूंकि

उन लोगों को वोट नहीं मिला इसलिए उन्होंने बहाना बनाया और अधिकारियों को लिखा कि उन कर्मचारियों को हटा दिया जाय। इसी तरह से मीटिंगों में खुल्लमखुल्ला इस बात का ऐलान किया गया कि अगर मैं चाहूं तो तुम लोगों से वोट देने का अधिकार छीन लूं। गांवों में मंत्री लोग मीटिंगों में जाकर इस तरह की बातें कहते हैं कि अगर वह चाहें तो लोगों से वोट देने का राइट ही छीन लें। वह कहते हैं कि हमारी मर्जी की बात है जो कि तुम लोगों को वोट देने का अधिकार मिला हुआ है, हम जब चाहें उस को छीन लें, हम जब चाहें तुम को गिरफ्तार कर लें और जेल भेज दें। मैं कोई लम्बी बहस नहीं करना चाहता, सिर्फ यह निवेदन करना चाहता हूं कि सेलेक्ट कमेटी तय करे कि चुनाव के लिये मंत्रियों को भी अपने पदों से इस्तीफा देना होगा जिस में लोग आजादी से अपना वोट दे सकें वर्ना यह मानी हुई बात है कि जब इस तरह से मंत्री लोग गावों में घूमेंगे, तो हम लोगों को कोई वोट देने वाला नहीं है। वह तो साफ साफ कहेंगे कि बाबा, तुम को वोट देकर हम क्या करेंगे? तुम्हें वोट देने का मतलब है कि हम जेलों में जाएं, अपनी सर्विसेज से निकाल दिए जायें।

उपाध्यक्ष महोदय: इस बिल में माननीय सदस्य क्या चाहते हैं?

श्री सरजू पाण्डे : मैं यह चाहता हूं कि इस बिल में यह व्यवस्था होनी चाहिए कि मंत्री लोग जब तक अपने पदों पर बने रहें, तब तक वह प्राफिटेबल पोस्ट मानी जाय और वह इलैक्शन में खड़े न हो सकें।

उपाध्यक्ष महोदय : वह मेम्बर न बन सकें?

श्री सरजू पाण्डे : मेम्बर बनें.

उपाध्यक्ष महोदय : अगर यह आफिस प्राफिट होगा तो वह मेम्बर कैसे बन सकेंगे जब तक कि उन्हें एग्जेम्ट न किया जाय?

श्री सरजू पाण्डे : वह खड़े होने से पहले इस्तीफा देकर मेम्बर बन सकते हैं।

उपाध्यक्ष महोदय : बगैर मेम्बर बने वह मिनिस्टर कैसे हो सकेंगे?

श्री सरजू पाण्डे : मेम्बर तो बन सकते हैं, लेकिन एलेक्शन लड़ने से पहले उन को अपनी पोस्ट से रिजाइन करना चाहिए। इन मंत्रियों के लिए भी ऐसी व्यवस्था की जाय, सेलेक्ट कमेटी इस पर गौर करे।

Shri A. K. Sen: Mr. Deputy-Speaker, Sir, I am obliged to the hon. Members who have taken part in the discussion on this motion. Whether the speakers have spoken against the policy of the Bill or the different clauses of the Bill or whether they have spoken in favour, it shows, a deep concern to preserve the independence and dignity of this House. Thoughts may differ, solutions may differ but the keenness for keeping up the traditions of this House as the supreme legislature of the country, fearless of anyone is evident from the speeches of the hon. Members who have taken part in this debate. That justifies the compliments paid by the *Manchester Guardian* which has been quoted on the floor of this House by the hon. Member, Shri Nath Pai. It also shows that the party which has been in power for the last 10 years and the party which had obtained the approval of the House in regard to the previous enactments which granted substantially the same exemptions had not misused the exemptions thus granted. Nor have they taken advantage of those provisions, if I may use a vulgar expression (**Shri Jaipal Singh**: No, no) buy the souls of the Members of this House with the resources at its command. There have never been such an inclination nor has the mettle of the House been such as would have been purchased for a price.

(*Interruption.*)

[Shri A. K. Sen]

But, in giving expression to our keenness to preserve the dignity, and the independence of this House, I am afraid, we have strayed a little, and have missed the cardinal points which the Bill seeks to express.

I think the first speaker suggested that if this Bill was to be passed, we might as well scrap article 102 of the Constitution, because, according to him, it militates against the spirit of article 102 This has, more or less, been repeated by a few other Members and it is, therefore, necessary to answer this criticism which, in my submission, is completely unfounded. When article 102 was enacted by the Constituent Assembly, the Members of the Constituent Assembly were perfectly aware that the Parliament must be possessed of powers necessary to exempt certain offices of profit in the interest of the country and the legislatures of the States. That is why article 102 contains within itself this very power given to the Parliament because it says: A person shall be disqualified if he holds an office of profit etc. Then various clauses follow—(a), (b), (c).

In (a), it says:

> " if he holds any office of profit under etc.... other than an office declared by Parliament by law not to disqualify its holder".

That means it contains the power of Parliament to declare what is not an office of profit in its view. Therefore, it is a mistake to read 102 as debarring permanently, for all time to come, the holders of offices of profit, as the expression has been understood during the last two centuries of judicial interpretation.

The reason why that power was thought necessary to be given in article 102, I took pains to explain. I tried to explain when I moved the motion that it was thought necessary and expedient at that time—and it is still necessary and expedient in view of the 3 enactments which this House has passed from 1950 to 1953—to exempt certain offices of profit as disqualifying persons from being Members of Parliament in the larger interests of the country.

It is necessary at this stage to clear up another point which has unfortunately led to a little confusion. It is thought that removing a disqualification is equivalent to placing a man in Parliament on the floor of this House, as if a man automatically gets lifted into the floor of the House. That is why a lot of argument has flown from all sides. It has been said: why should a Vice-Chancellor who has to devote all his time as a Parliamentarian on the floor of this House be allowed to come here when he has other business to attend to? It is not as if a Vice-Chancellor, simply because he is qualified to be a Member, gets automatically elected. Election depends upon the people, upon the voters. We have enough confidence in the capacity of our voters and they have convinced us that only those who command the confidence of the public shall be elected in the free elections which we have. Those who do not command the confidence of the public shall not be allowed to come as Members of this House. The only passport is the passport of public confidence and the capacity to secure the consent of the electorate by a majority vote. The removal of disqualification does not automatically make him a Member. He has to obtain this passport and obtain the consent of his electorate.

Shri Naushir Bharucha (East Khandesh): It is an argument for deleting article 102.

Shri A. K. Sen: As I said, article 102 contains in itself the seed for parliamentary legislation. It does not require any elaboration. A plain reading of that article would convince anyone who reads it.

The point I was making is this. It has been asked: why exempt Vice-Chancellors, this man or that man and so on? They have other work to attend to. They have to be here whole time and serve this House and they cannot work elsewhere. The two positions are incompatible. In our Constitution we have created special constituencies for teachers and graduates in the upper Houses in the States. We have also acknowledged that principle as a guiding principle in electing Members to the upper House here. So, graduates and teachers can be qualified to stand for election for the upper Houses in the States. Yet, we are told that, they should be stigmatised and disqualified to stand as Members of Parliament the moment they are appointed Vice-Chancellors. It is that legal disqualification which the Bill seeks to remove. Whether a man will be elected by the people or not is a different consideration altogether. Whether the parties which contest the elections in a democratic country will choose such a man having regard to his pre-occupations is a different matter. Whether the University which he serves will allow him to come as a Member of Parliament is again a different consideration The question is: does he suffer from such a status as to disqualify him from being a Member of Parliament? That is the point.

Shri Raghubir Sahai: Is every Member of the House of Lords entitled to stand for the House of Commons?

Shri A. K. Sen: That is a different matter altogether. He is a peer; how can he stand for the House of Commons? He cannot just as here you cannot be a member of the Council of States.

Shri Surendra Nath Dwivedi (Kendrapara): No. They have stood for election and won the election and then they have resigned from the Council of States.

Mr. Deputy-Speaker: Order, order. Two hon. Members cannot be on their feet just at the same time.

Shri A. K. Sen: Several hon. Members have said that the Members must be here wholetime. They should not be allowed to have anything else to do. If the argument is followed, strictly and if we look around this House, many of us would be disqualified. When this question of qualification is being debated, how many of us are attending the House? If every Member of Parliament has to attend the House night and day, 24 hours, and if that be the only basis of qualification to become a Member, then many of us would be disqualified. I hope that argument is not pushed too far for it is sure to recoil on ourselves.

The hon. Member in front of me, Shri Asoka Mehta reminds me of this very strongly. He has done an excellent service with his recent report on food. His analysis and his knowledge had been of extreme help to all of us. Whether we agree with his conclusions or not, is a different matter but we are all indebted to him for the excellent work he has done when he was not a Member of Parliament. But today if we want to take advantage of his erudition and power of analysis and, if article 102 is to be followed strictly, we cannot get him in any advisory capacity.

Mr. Deputy-Speaker: Therefore, he is going.

Shri A. K. Sen: That is why advisory committees and others have been brought under the purview of this Bill. It seems that there has been a good deal of loose thinking on the purpose and the objective of this Bill.

Shri Naushir Bharucha (East Khandesh): On whose part?

Shri A. K. Sen: On everybody's part, including myself, if that satisfies the hon. Member.

You will find that we have taken the minimum of categories within the ambit of our exemptions. It has not been found possible to exempt larger

[Shri A. K. Sen]

categories which, if the matter was left to me personally, I would have liked to exempt.

If we scan the categories which have been brought within the ambit of exemption, our categories do contain persons who render most valuable service to the country and the nation: *Lambardars* and other services on an honorary basis are not offices of profit. They deal with property. I will come to this later on.

Then, Ministers of the Union and so on. If we have to give effect to the argument of Mr. Pande, Ministers would cease to be Members of this House. He prefers an irresponsible Government to a responsible Government. I do not think the argument merits an answer We have chosen a system of responsible Government which is to answer for every action to this House and we hope to cherish and preserve it It is unthinkable that any of us will take seriously any argument which supports a Government which is not responsible to the House.

Now, the Chief Whip, the Deputy Chief Whips in Parliament Their purpose and functions in every country where the parliamentary system of Government prevails are known.

Then, the National Cadet Corps, the Territorial Army and the Reserve and Auxiliary Air Force. Through these agencies, we have been trying to strengthen our defence forces. The regular services had been meagre having regard to the vastness of our country and the greatness of our defence problem

Shri Naushir Bharucha: So, have the whole army in!

Shri A. K. Sen: We are not talking of the army. We are talking of something else We are talking about the National Cadet Corps. The hon Member thinks that the young boys and girls who join, under a sense of patriotism, the NCC should be disqualified because they have chosen that course. I hope that argument is not listened to by anyone, so that every boy and girl in universities may join the National Cadet Corps, so that when the time comes they can defend their country, so that they can be trained to render the maximum sacrifice that is necessary for a citizen of this country to defend its liberty and institutions. If Shri Bharucha is going to prevail, then these boys and girls should be told beforehand: "Look here, you may be suffering from the pain of patriotism, you may be thinking seriously of joining the National Cadet Corps and other defence and auxiliary services, but by doing so you will have to part with your claim to stand as members of Parliament". An excellent incentive to induce our young men to take to defence services. I am sure no serious attention would be paid to this line of argument.

15 hrs.

The next is Home Guards. I think those who thought that Pandit Thakur Das Bhargava had recommended the exclusion of Home Guards are not correct It is quite the contrary. It is this Committee which recommend that Home Guards should be exempt. I think it is at page 41 of the Report, recommendation 15—

> "Persons belonging to the National Cadet Corps, Territorial Army, Members of the Home Guards in various States raised under special enactments should be exempted from disqualification"

We have really taken the unanimous recommendation of this Committee and, personally speaking, if the National Cadet Corps is exempt, I do not see any reason why members of Home Guards should be suffering from this diqualification. That does not mean that they get automatically elected

The next category is the office of sheriff. I think somebody read out the definition of the word "sheriff" from *Encyclopaedia Britanica*. In our country the office of sheriff is now governed by relevant statutes. Its functions are not the same as in

England or in America. I think it exists in a purer form in America than in England today. These gentlemen are generally very important members of the public who are selected by the High Courts and not by the Government. The appointment is made by the High Courts sitting in Full Court appointing the Sheriffs for the respective High Courts. These gentlemen are drawn, maybe from educational institutions, maybe from the commercial community and so on. A man who has established himself in public life is usually chosen as a sheriff, because he has to discharge very important functions which involve great care and impartiality.

Shri Raghubir Sahai: What are the functions performed by a sheriff?

Shri A. K. Sen: Well, I can give the important ones, I cannot recite the whole gamut of functions. The important functions are: they are entrusted with the service of processes of courts, for executing the writs of execution, for arresting persons convicted of contempt, taking them to jail, and, in those courts which still have sessions courts, for producing prisoners to the sessions courts from jail and conducting them back. These are the important functions performed by him Large sums of money are realised by way of execution and otherwise. He also holds sales of movable and immovable properties attached in execution. They are very important functions. He is really the arm of the court The court's judgments and orders are executed with the aid of the sheriff's arm. They are, therefore, selected with care. Now, we have been told that these important men, who are chosen by the High Courts to perform most useful functions which require great care and impartiality, would be disqualified, from standing as Members of Parliament. For what reason? On what ground? Because the Hight Courts have chosen them?

Shri Raghubir Sahai: Because they are public officers.

Shri A. K. Sen: That is for the electors. If we look into the matter there is nothing which will merit their disqualification compared to other citizens.

Next comes the office of Vice-Chancellor about which we have already dealt. Then there is the office of member of any delegation or mission sent outside India by the Government for any special purpose. Every year we have members drawn from this House who are sent out to various international conferences, to the United Nations and so on, where they draw certain allowances. I suppose we have not many people left now, thanks to our system of taxation and other measures, who can afford to go outside every year and spend their own money to attend international conferences where our counsels are sought. If that is so and if this disqualification is not removed then in future we shall not be able to send any member from this House in any of these important delegations. We shall have to then take others who are outside this House. Why? Simply because we have become members of Parliament others will discharge their functions better and more intelligently. Is it suggested that simply because a Member is sent out on an important delegation or to the United Nations he ceases to be an independent Member of this Parliament? I think we are paying very little compliment to ourselves and thinking too little of ourselves. It is a case of self-immolation, the antonym of self-eulogy, self-mortification, which looks at the worst in ourselves and ignores the best in ourselves. No, Sir, I am convinced that the mettle of the Members of this House is strong enough and, as I said, their souls cannot be purchased by selecting them to represent us in delegations or in international conferences It is necessary that Members of Parliament take these important activities within the ambit of their parliamentary functions; it is absolutely necessary.

[Shri A. K. Sen]

Next in the list are:

"(i) chairman, director or member of a statutory body other than a body connected with a University, unless the law by or under which the statutory body is established otherwise expressly provides, or

(ii) chairman or member of a non-statutory body other than any such body as is referred to in clause (g), or

(iii) an adviser created temporarily for the purpose of advising the Government or any other authority on any matter of public importance."

I would only quote what the Bhargava Committee has said on this point, because I have little to add to this, and I agree entirely with what they have said on this point. They have said that it is important that disqualification with regard to statutory bodies should be removed, because it is necessary that Members of Parliament have to be associated with the statutory bodies as the Indian Council of Medical Research and the whole list that is given in the report of the Bhargava Committee. Paragraph 73 of the report says:

"A minority of the Committee feel that the functions are of such a character as should incur disqualification. But a majority of the Committee feel that the functions of these committees should be viewed against a wider background. Parliament has the duty of developing the country and harnessing its resources for achieving an all round progress. Members of Parliament should therefore be allowed to serve in all capacities except where it is incompatible with their duties as Members of Parliament to serve on such committees. It is also recognised that with its under-developed economy the country has not such an abundance of talent and public spirit that it is justifiable to exclude Members of Parliament from opportunities of service on such vital committees. It will not therefore be in public interests to enforce rigorously the exclusion of membership of such non-advisory committees by Members of Parliament. Moreover, the membership of such bodies by itself does not involve the exercise of executive functions.

The majority are therefore of the view that members of such committees should be saved from incurring disqualification by making a necessary provision in the relevant Acts themselves".

They said that provisions should be made in the relevant Acts creating the statutory bodies. Instead of doing that and including it in every Act, we have provided for it in this Bill—because it is a changing thing,—we are setting up more and more statutory bodies every day with increase in our functions and it will become cumbrous to insert it in every Act, an exemption clause separately,—we thought that it would be a piece of better draftsmanship to insert it in the parent Act by way of removing the disqualification for membership of all statutory bodies.

Shri Nath Pai: But the question is, who appoints the committees? Government or Parliament? If Parliament does it, everybody should welcome it.

Shri A. K. Sen: Whoever appoints.

Shri Nath Pai: You are misleading very tactfully.

Shri A. K. Sen: Whoever appoints. Today we may appoint. Tomorrow you may.

Shri Nath Pai: That is the whole essence of it.

Shri A. K. Sen: Whoever is the Government has to appoint the committee.

Pandit Thakur Das Bhargava: Kindly see paragraph 78. You have not read it.

Shri A. K. Sen: I have read the whole report.

Mr. Deputy-Speaker: Is it very necessary that the hon. Minister should be very emphatic on each and every point? He may have to yield on certain points in the Joint Committee.

Shri A. K. Sen: I am only giving the reasons why these categories have been introduced. Excepting the category of Vice-Chancellor, we have substantially followed the recommendations of the Committee appointed by the hon. Speaker. That is what I said in the opening of the discussion.

One more point about *patels*, *malguzars*, and so on. The Representation of the People Act made it a corrupt practice to take the help of those revenue officers whose functions were like those of the village accountants, or revenue accountants, and they left out of that section the help given by or rendered by *patels*, *malguzars* and such other officers. The obvious implication was that it would not be a corrupt practice to take the help of *patels*, *malguzars* and like officers. The reason is well understood. *Patels* and *malguzars* have been hereditary offices and they have been regarded as inherited property, partible. They have inherited the offices by virtue of their birth and they are partible, unless the law of primogeniture applies in any given instance and about which I have no knowledge. They have been performing very useful functions ever since the ancient days and even today in the villages they perform a very useful function. In many places *patels* are elected even, and they are mostly in Maharashtra if my knowledge is correct.

Now, why should these people who have inherited this office as property from time immemorial be disqualified from standing as Members of Parliament? It is a different question whether they will be elected or not. The people may vote them down. If any of them has such influence as is attributed to him then he can put up his own friend and get him elected. The whole argument against these persons has been that these offices exercise great influence. The *patel* it is said, is the last voice in the village. If he says "vote for this man" the people will go like a flock of blind sheep and vote for that man. That is not the fact. And you do not really remove his influence by disqualifying him from standing as Member. He can nevertheless make one of his men stand and the mischief which is sought to be removed will nevertheless remain

It is a technical, legal question. Is there anything in his office which should incur the odium of disqualification? That is the very narrow limited point with which we are concerned in this Bill. Does the office carry anything with it which invites the stigma of disqualification?

Shri Naushir Bharucha: There is the "Commission" by Government.

Shri A. K. Sen: Commissions and other bodies are not infallible. I do not think there is anything in the Commission which militates against our recommendations in the Bill. I do not know what Commission the hon. Member has in view.

Shri Naushir Bharucha: The same which is mentioned in the Bill.

Shri Nath Pai: Your Act makes a reference to that

Shri A. K. Sen: Thus, I have disposed of the arguments in substance put forward against the Bill.

As I said, we are all obliged, whether we agree with the arguments or not, to the universal expression of our common desire that nothing should be done which shall strike at the independence of our institutions. As I said, our institutions thrive and prosper with the aid of its Members who are elected by the people and who are elected by the law which removes disqualification. The people determine ultimately who shall represent

[Shri A. K Sen]

them That is the basis of our Constitution and our institutions I have not the least doubt that the people will send out and continue to send out the very best men that the country can produce and they will be as zealous, whether they suffer from disqualification or not by a technical law, to safeguard the nobleness of our institution as anybody else The fear that these exemptions are sought to destroy the independence of our Members is extremely unfounded and is not based on reason

Shri Nath Pai: It is happening unwittingly

Shri A. K. Sen: I hope it does not

Therefore, with these words I submit that the motion should be accepted by the House

There has been a slight mistake in the list of names I submitted on the last occasion, mentioning the names, for the Joint Committee Instead of Shri Rameshwar Rao, the name of Shri Jagannatha Rao should be inserted and in the place of Shri Bimal Ghose, the name of Shri Khushwaqt Rai should be inserted

I beg to move

In the motion moved on 14th December, 1957 for reference of the Parliament (Prevention of Disqualification) Bill—

(i) for "Shri J Rameshwar Rao" *substitute* "Shri Jagannath Rao",

(ii) for "Shri Bimal Comar Ghose" *substitute* "Shri Kushwaqt Rai"

Mr. Deputy-Speaker: There is amendment No 8 by Shri Easwara Iyer He is not here Anyhow, I shall put it to the House The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st day of February, 1958"

The motion was negatived

Mr. Deputy-Speaker: I shall now put the amendment just now moved by the hon Minister, inserting the name of Shri Jagannatha Rao in the place of Shri Rameshwar Rao and inserting the name of Shri Khushwaqt Rai in the place of Shri Bimal Comar Ghose

The question is:

In the motion moved on 14th December, 1957 for reference of the Parliament (Prevention of Disqualification) Bill—

(i) for "Shri J Rameshwar Rao" *substitute* "Shri Jagannath Rao",

(ii) for "Shri Bimal Comar Ghose" *substitute* "Shri Khushwaqt Rai"

The motion was adopted

Mr. Deputy-Speaker: I will now put to the House the motion for reference of the Bill to a Joint Committee, as amended

The question is

"That the Parliament (Prevention of Disqualification) Bill, 1957, be referred to a Joint Committee of the Houses consisting of 30 members 20 from this House, namely, Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri M R Krishnna, Shri Dharindhar Basumatari Shri Rajeshwar Patel Shri Rohan Lal Chaturvedi, Shri M K Jinachandra i, Shri Ram Sahai Tiwari, Shri P Subbiah Ambalam, Shri H Siddananjappa Shri Panna Lal, Shri Jaganatha Rao, Shri S R. Damani, Shri Sivram Rango Rane, Shri Kushwaqt Rai, Shri Surendra Mahanty, Shri Braj Raj Singh, Shri Aurobindo Ghosal, Shri S. Easwara Iyer and Shri Asoke K Sen, and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) BILL

Mr. Deputy-Speaker: The House will now take up the next item.

Shri Mahanty (Dhenkanal): I rise on a point of order.

Mr. Deputy-Speaker: There is no business before the House. How can he rise on a point of order? The hon. Finance Minister

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to provide for the levy and collection of additional duties of excise on certain goods and for the distribution of a part of the net proceeds thereof among the States and to declare those goods to be of special importance in inter-State Trade or commerce, be taken into consideration."

Shri Mahanty: I rise on a point of order.

Mr. Deputy-Speaker: That this motion cannot be made?

Shri Mahanty: Yes. My point of order is that this Additional Duties of Excise (Goods of Special Importance) Bill, 1957, has been brought here under article 272 of the Constitution, but it does not comply with the requirements of article 272 in full. I invite your attention to article 272. I better read out the last line of the article which states:

"those sums shall be distributed among those States in accordance with such principles of distribution as may be formulated by such law".

This Bill does not state the principles of distribution or devolution It merely states the quantum of distributable amount which should accrue to the States.

The second point is, it is not enough that this Bill should determine the quantum of distributable amount; in order to be valid, it must formulate and state the principles of such determination This word "principle" has acquired a certain precision in usage and literature "Principle" means the fundamental basis, the theoratical basis, for arriving at a particular decision. We find this Bill does not contain those principles.

Lastly, this word "principle" has been used in another context in article 280, sub-clause (3) (b) where it is said:

(3) It shall be the duty of the (Finance) Commission to make recommendations to the President as to—

(b) the principles which should govern the grants-in-aid of the revenues of the States out of the Consolidated Fund of India".

The Finance Commission in their report, have gone at length into the principles. Therefore, I am meaning to suggest that "principle" has been used in the Constitution to mean the fundamental basis, the theoretical basis, for such devolution of excise duty as and when they are distributed. In view of the fact that this Bill does not state those principles concretely, we are not in a position to consider

---

*Moved with the recommendation of the President.